

SCHEME INFORMATION DOCUMENT

CONTINUOUS OFFER FOR UNITS AT NAV BASED PRICES

SECTION I

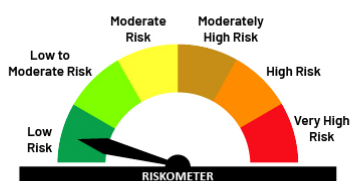
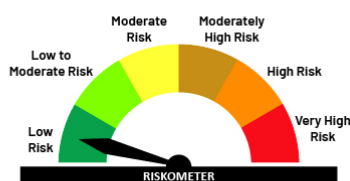
Angel One Nifty 1D Rate Liquid ETF - Growth

(An open-ended scheme replicating/tracking Nifty 1D Rate Index. A relatively low interest rate risk and relatively low credit risk.)

NSE Scrip Code : AONELIQUID

Scheme Code – AOMF/O/O/DET/25/02/0003

The face value of the Units is Rs. 1,000/- per unit.

Angel One Nifty 1D Rate Liquid ETF - Growth (An open-ended Exchange Traded Fund replicating/tracking Nifty 1D Rate Index. A relatively low interest rate risk and relatively low credit risk scheme)	Angel One Nifty 1D Rate Liquid ETF - Growth  The risk of the scheme is Low	AMFI Benchmark - Nifty 1D Rate Index  The risk of the benchmark is Low
This product is suitable for investors who are seeking*: ▶ Current income with high degree of liquidity ▶ Investment in Tri-Party Repo on Government securities or T-Bills / Repo & Reverse Repo and Money Market instruments		
*Investors should consult their financial advisors if in doubt about whether the product is suitable for them		

Potential Risk Class (PRC) Matrix

Potential Risk Class (PRC)			
Credit Risk →	Relatively Low (Class I)	Moderate (Class II)	Relatively High (Class III)
Interest Rate Risk ↓	Relatively Low (Class I)	Moderate (Class II)	Relatively High (Class III)
Relatively Low (Class I)	A-I		
Moderate (Class II)			
Relatively High (Class III)			

Name of the Mutual Fund	:	Angel One Mutual Fund
Name of the Asset Management Company	:	Angel One Asset Management Company Limited CIN:U66301MH2023PLC402297
Name of the Trustee Company	:	Angel One Trustee Limited CIN : U64300MH2023PLC403520
Address of the above entities	:	G-1, Ground Floor, Ackruti Trade Centre, Road No. 7, Kondivita, MIDC, Andheri (East), Mumbai – 400 093
Website	:	www.angelonemf.com

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public Subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, Investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The Investors are advised to refer to the Statement of Additional Information (SAI) for details of Angel One Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on www.angelonemf.com

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated **May 30, 2025**.

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Disclaimer of National Stock Exchange : As required, a copy of this Scheme Information Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter NSE/LIST/5785 dated February 12, 2025, permission to the Mutual Fund to use the Exchange's name in this Scheme Information Document as one of the stock exchanges on which the Mutual Fund's units are proposed to be listed subject to, the Mutual Fund fulfilling various criteria for listing. The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Mutual Fund. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Scheme Information Document has been cleared or approved by NSE;

nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Scheme Information Document; nor does it warrant that the Mutual Fund's units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its sponsors, its management or any scheme of the Mutual Fund.

Every person who desires to apply for or otherwise acquire any units of the Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.

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PART I. HIGHLIGHTS/SUMMARY OF THE SCHEME

Sr. No.	Title	Description
I.	Name of the scheme	Angel One Nifty 1D Rate Liquid ETF - Growth [NSE Scrip Code : AONELIQUID]
II.	Category of the Scheme	Others - Exchange Traded Fund (ETF)
III.	Scheme type	An open-ended Exchange Traded Fund replicating/tracking Nifty 1D Rate Index. A relatively low interest rate risk and relatively low credit risk.
IV.	Scheme code	AOMF/O/O/DET/25/02/0003
V.	Investment objective	The investment objective of the Scheme is to seek to provide current income, commensurate with low risk while providing a high level of liquidity through a portfolio of Tri-Party Repo on Government Securities or T-bills / Repo & Reverse Repo. The Scheme will provide returns before expenses, that track the total returns of Nifty 1D Rate Index, subject to tracking errors. However, there is no guarantee or assurance that the investment objective of the Scheme would be achieved.
VI.	Liquidity/listing details	<u>Liquidity</u> The Units of the Scheme can be bought / sold like any other stock on the National Stock Exchange of India Ltd. (NSE) or directly buy/sell Units with the Fund in Creation Unit size. Additionally, in case of large investors, the execution value for direct Subscription / Redemption with the Fund shall be greater than Rs. 25 crores (except for Schemes managed by Employee Provident Fund Organisation (EPFO), India and Recognized Provident Funds, Approved Gratuity Funds and Approved Superannuation Funds under Income Tax Act, 1961, till August 31, 2025 or as specified in the Regulations time to time). The AMC has appointed three Market Makers (MMs), who are members of the Stock Exchanges, for ETFs to provide continuous liquidity on the Stock Exchange platform by providing two-way quotes in the units of the Scheme during trading hours. Unit holdings in less than the Creation Unit Size can normally only be sold through the secondary market, except in situations mentioned below in the SID. <u>Listing</u> As the Units of the Scheme are listed on NSE, an investor can buy/sell Units on continuous basis on the capital market segment of NSE during trading hours like any other publicly traded stock at prices which may be close to the indicative NAV of the Scheme. There is no minimum investment, although Units are Purchased/ sold in round lots of 1 Unit.

Sr. No.	Title	Description
VII.	Benchmark	Nifty 1D Rate Index The composition of the benchmark is such that it is most suited for comparing performance of the Scheme.
VIII.	NAV disclosure	NAV is calculated and disclosed at the close of every Business Day. NAVs are calculated upto four decimal places. NAVs of the Scheme are made available on the website of AMFI (www.amfiindia.com) and the Mutual Fund (www.angelonemf.com) by 11.00 p.m. on all Business Days. The NAVs are also available on the call free number 1800-209-0231 and on the website of the Registrar viz. CAMS (www.camsonline.com). Please refer to Part II (Information about the Scheme) – III (Other Details) – B (Transparency / NAV Disclosure) for further details.
IX.	Applicable timelines	Dispatch of Redemption proceeds: The Fund shall dispatch the Redemption proceeds within 3 (three) Business Days from the date of acceptance of valid Redemption request at any of the Official Points of Acceptance of transactions. Further, Investors may note that in case of exceptional scenarios as prescribed by AMFI vide its communication no. AMFI/ 35P/ MEM-COR/ 74 / 2022-23 dated January 16, 2023 read with clause 14.2 of SEBI Master Circular dated June 27, 2024, the AMC may follow the additional timelines as prescribed. In case the Redemption proceeds are not made within 3 Business Days from the date of Redemption or Repurchase, interest will be paid @15% per annum or such other rate from the 4th day onwards, as may be prescribed by SEBI from time to time. Please refer to the SAI for details on exceptional scenarios.
X.	Plans and Options Plans/Options and sub options under the Scheme	There are no plans under the Scheme. The Scheme will offer only growth option. The AMC and the Trustee reserve the right to introduce such other plans/options as they deem necessary or desirable from time to time, in accordance with the SEBI MF Regulations.
XI	Load Structure	Entry Load : Not Applicable Exit Load : Nil The Trustee shall have the right to modify the Exit Load structure with prospective effect subject to a maximum prescribed under the SEBI MF Regulations.
XII.	Minimum Application Amount (including switch-ins during on-	Directly with the Fund The facility of creating units in Creation Unit Size is available to the Authorised Participants/ Market Makers (whose names will be

Sr. No.	Title	Description
	going offer)	available on our website www.angelonemf.com) and Large Investors. However, in case of Large Investors, the execution value shall be greater than Rs. 25 crores or such other amount as may be specified by SEBI from time to time (except for schemes managed by Employee Provident Fund Organisation (EPFO), India and Recognized Provident Funds, Approved Gratuity Funds and Approved Superannuation Funds under Income Tax Act, 1961, till August 31, 2025 or as specified in the Regulations from time to time). The limit of Rs. 25 crores shall not be applicable to Market Makers. Minimum number of Units (Creation Units) – 500 units & in multiples of 1 unit thereafter. On the Exchange The minimum number of Units that can be bought by the Investors on the Exchange is 1 (one) Unit and in multiples thereafter.
XIII	Minimum Additional Purchase Amount (including switch-ins during on-going offer)	Not Applicable.
XIV	Minimum Redemption / switch out amount	Directly with Fund The facility of redeeming units in Creation Unit Size is available to the Authorised Participants/ Market Makers (whose names will be available on our website www.angelonemf.com) and Large Investors. However, in case of Large Investors, the execution value for direct Redemption with the Fund shall be greater than Rs. 25 crores or such other amount as may be specified by SEBI from time to time (except for schemes managed by Employee Provident Fund Organisation (EPFO), India and Recognized Provident Funds, Approved Gratuity Funds and Approved Superannuation Funds under Income Tax Act, 1961, till August 31, 2025 or as specified in the Regulations from time to time). The limit of Rs. 25 crores shall not be applicable to Market Makers. Investors can directly approach the AMC for Redemption of units of the Scheme, for transaction up to Rs. 25 crores (or such other amount as may be specified by SEBI from time to time) without any Exit Load, in case of the following scenarios: (i) Traded price (closing price) of the ETF units is at discount of more than 1% to the day end NAV for 7 continuous trading days, or (ii) No quotes for such ETFs are available on Stock Exchange(s) for 3 consecutive trading days, or (iii) Total bid size on the Stock Exchange is less than half of Creation Unit Size daily, averaged over a period of 7 consecutive trading days.

Sr. No.	Title	Description
		In case of the above scenarios, applications received from Investors for Redemption up to 3.00 p.m. on any trading day, shall be processed by the AMC at the closing NAV of the day of receipt of application within the above cut-off time. Such instances shall be tracked by the AMC on an ongoing basis and in case any of the above mentioned scenario arises, the same shall be disclosed on the website of the Mutual Fund (viz. www.angelonemf.com). On the Exchange The Units of the Scheme can be sold in round lot of 1 Unit and multiples thereafter.
XV	New Fund Offer Period This is the period during which a new scheme sells its units to its Investors.	Not applicable.
XVI	New Fund Offer Price This is the price per unit that the Investors have to pay to invest during the NFO.	Not applicable.
XVII	Segregated portfolio / side pocketing disclosure	The AMC may create a segregated portfolio of debt and Money Market Instruments in the Scheme in case of a credit event/actual default and to deal with liquidity risk. In this regard, the term 'segregated portfolio' shall mean a portfolio comprising of debt or Money Market Instrument affected by a credit event / actual default that has been segregated in a mutual fund scheme and the term 'main portfolio' shall mean the scheme portfolio excluding the segregated portfolio. The term 'total portfolio' shall mean the scheme portfolio including the securities affected by the credit event / actual default. For more details, kindly refer to SAI.
XVIII	Swing pricing disclosure	Not Applicable
XIX	Stock Lending	The Scheme does not intend to undertake /engage in stock lending of Securities.
XX	How to apply and where can applications for Subscription / Redemption be submitted	Please refer to the SAI for detailed process (physical and online) with respect to additional/ongoing purchase, investments by NRIs (Non-Resident Indians), FPIs (Foreign Portfolio Investors) and Foreign Investors, Joint Applications, etc. Investors can also read further details in the application form available on the AMC website (www.angelonemf.com).

Sr. No.	Title	Description
		The applications for Subscription/Redemption/switches can be submitted at the designated Official Points of Acceptance of the AMC and CAMS. For further details, refer to the SAI. On an on-going basis, the facility of subscribing and redeeming units in Creation Unit Size is available to the Authorised Participants/ Market Makers and Large Investors.
XXI	Investor Services	Contact details for general service requests and for compliant resolution: E-mail : support@angelonemf.com Toll-Free : 1800-209-0231 Details of Investor Relation Officer : Name : Mr. Murali Ramasubramanian Address and Contact Number : Angel One Asset Management Company Limited, G-1, Ground floor, Ackruti Trade Centre, Road No. 7, Kondivita, MIDC, Andheri (East), Mumbai – 400 093. Tel. No. : +91-22-6977 7777
XXII	Specific attribute of the Scheme	Not applicable
XXIII	Special products /facilities available on ongoing basis	The Scheme does not offer any special products or special facilities.
XIV	Weblink	The TER details are available from the first NAV date at the following link : Link for last 6 months and Daily TER : www.angelonemf.com/daily-ter Link for Scheme factsheet: www.angelonemf.com/downloads

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- (i) The Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- (v) The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct.
- (vi) A confirmation that the AMC has complied with the compliance checklist applicable for Scheme Information Documents and other than cited deviations/that there are no deviations from the SEBI MF Regulations.
- (vii) Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines thereunder shall be applicable.
- (viii) The Trustee has ensured that Angel One Nifty 1D Rate Liquid ETF – Growth approved by them is a new product offered by Angel One Mutual Fund and is not a minor modification of any existing scheme/fund/product.

Date : May 30, 2025
Place : Mumbai

Name : Ferhana Mansoor
Designation : Chief Compliance Officer & Company Secretary

PART II. INFORMATION ABOUT THE SCHEME

A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances, the asset allocation under the Scheme will be as follows:

Instruments	Indicative asset allocation (% of total assets)	
	Minimum	Maximum
Tri-Party Repo on Government Securities or T-bills/Repo & Reverse Repo	95	100
Cash & Cash Equivalents and Money Market instruments (having residual maturity not exceeding 91 days)	0	5

Cash Equivalents include Government Securities, T-Bills and Repo on Government Securities having residual maturity of less than 91 days.

The Scheme may invest upto 5% net assets in money market / liquid schemes without charging any fees, provided that aggregate inter-scheme investment made by all schemes under the management of the AMC or in schemes under the management of any other asset management company shall not exceed 5% of the NAV of the Mutual Fund in accordance with Clause 4 of Seventh Schedule of SEBI MF Regulations.

The margin may be placed in the form of such securities / instruments / deposits as may be permitted/eligible to be placed as margin from the assets of the Scheme.

The Fund Manager would monitor the Tracking Error and Tracking Difference of the Scheme on an ongoing basis and would seek to minimize the same to the extent possible. Under normal circumstances, the AMC shall endeavor that the Tracking Difference of the Scheme does not exceed 1.25% per annum. There can be no assurance or guarantee that the Scheme will achieve any particular level of Tracking Error or Tracking Difference relative to performance of the Underlying Index.

The cumulative gross exposure through TREPS, Money Market Instruments and such other securities / assets as may be permitted by SEBI from time to time shall not exceed 100% of the net assets of the Scheme, as per paragraph 12.24 of SEBI Master Circular dated June 27, 2024.

As per paragraph 12.25 of SEBI Master Circular dated June 27, 2024, cash and Cash Equivalents having residual maturity of less than 91 days are not considered for the purpose of calculating gross exposure limit. SEBI has vide its letter dated November 03, 2021 clarified that Cash Equivalents shall consist of Government Securities, T-Bills and Repo on Government Securities.

As per SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2019/101 dated September 20, 2019, liquid funds and overnight funds shall not park funds pending deployment in short term deposits of scheduled commercial banks.

Indicative Table (Actual instrument/percentages may vary subject to applicable SEBI circulars)

Sr. No	Type of Instrument	Percentage of exposure	Circular reference
1.	Money market or liquid schemes of own or other mutual funds	Upto 5% of the net assets of the Scheme	Clause 4 of the Seventh Schedule to the SEBI MF Regulations

The Scheme will not invest / have exposure in the following instruments :

Sr. No.	Particulars
1	Securitised Debt
2	Real Estate Investment Trusts (REITs) or Infrastructure Investment Trusts (InvITs)
3	Fund of Fund schemes
4	Credit Default Swaps
5	Unlisted Debt Instruments
6	Debt Instruments with special features (AT1 and AT2 Bonds)
7	Bespoke or complex debt products
8	Debt Instruments with Structured Obligations / Credit Enhancements
9	Short selling of securities
10	Repo / Reverse Repo in corporate debt securities
11	Foreign Securities
12	Unrated instruments (except TREPS/ Government Securities/ T- Bills / Repo and other money market instruments)
13	Derivatives
14	Securities lending and borrowing
15	Inter scheme transactions

Portfolio Concentration Norms

In accordance with paragraph 3.5.4 of the SEBI Master Circular dated June 27, 2024, the Scheme shall be considered to be replicating the index if the duration of the portfolio of the Scheme replicates the duration of the Underlying Index within a maximum permissible deviation of +/- 10%.

Change in Investment Pattern

Portfolio rebalancing due to short term defensive consideration

Any alteration in the investment pattern will be for a short term on defensive considerations as per paragraph 1.14.1.2.b of the SEBI Master Circular dated June 27, 2024, the intention being at all times to protect the interests of the Unit holders and the Scheme shall rebalance the portfolio within 7 calendar days from the date of deviation. It may be noted that no prior intimation/indication will be given to Investors when the composition/asset allocation pattern under the Scheme undergoes changes within the permitted band as indicated above.

Portfolio rebalancing in case of passive breaches :

Pursuant to paragraph 3.6.7 of the SEBI Master Circular dated June 27, 2024, in case of change in constituents of the index due to periodic review, the portfolio of the Scheme will be rebalanced within 7 calendar days.

Portfolio replication :

The Scheme shall replicate the Underlying Index subject to the requirements as specified under paragraph 3.5.2.6 of the SEBI Master Circular dated June 27, 2024.

Any transactions undertaken in the portfolio of the Scheme in order to meet the Redemption and Subscription obligations shall be done while ensuring that post such transactions replication of the portfolio with the index is maintained at all points of time.

Provided further and subject to the above, any change in the asset allocation affecting the investment profile of the Scheme shall be effected only in accordance with the provisions of sub regulation (15A) of Regulation 18 read with sub-regulation (26) of Regulation 25 of the SEBI MF Regulations.

B. WHERE WILL THE SCHEME INVEST?

Subject to the SEBI MF Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities / instruments:

1. Securities constituting the Underlying Index.
2. Money Market Instruments
3. Tri-Party Repo on Government Securities and/or Treasury bills/ Repo & Reverse Repo
4. Cash & Cash Equivalents
5. Units of money market / liquid mutual fund schemes, subject to requisite regulatory guidelines.
6. Any other securities / instruments as may be permitted by SEBI from time to time, subject to requisite regulatory approvals, if any.

Detailed definition and applicable regulations/guidelines for each instrument is included in Section II.

C. WHAT ARE THE INVESTMENT STRATEGIES?

Angel One Nifty 1D Rate Liquid ETF - Growth tracks Nifty 1D Rate Index and uses a “passive” or indexing approach to endeavour to achieve the Scheme's investment objective. The AMC does not make any judgments about the investment merit of a particular security nor will it attempt to apply any economic, financial or market analysis. Indexing eliminates active management risks with regard to over/

underperformance vis-à-vis a benchmark. The Scheme will invest at least 95% of its total assets in the securities comprising the Underlying Index. The Scheme may also invest in Money Market Instruments / money market or liquid schemes of own or other mutual funds to meet the liquidity and expense requirements.

Procedure and recording of investment decisions and risk control

All investment decisions relating to the Scheme will be undertaken by the AMC in accordance with the Regulations and the investment objectives specified in this Scheme Information Document. All investment decisions taken by the AMC along with justification in relation to the Scheme shall be recorded.

The designated fund manager of the Scheme is responsible for taking the day-to-day investment decisions and is *inter alia* responsible for asset allocation, security selection and timing of investment decisions.

The Scheme may invest in other schemes managed by the AMC or in the schemes of any other mutual fund, provided it is in conformity to the investment objectives of the Scheme and in terms of the prevailing Regulations. No investment management fees will be charged for such investments and the aggregate inter-scheme investment made by all schemes of the Mutual Fund or in the schemes under the management of other asset management companies shall not exceed 5% of the Net Asset Value of the Mutual Fund. The limit, however, does not apply to any Fund of Funds scheme.

PORTFOLIO TURNOVER

Not applicable.

D. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

Nifty 1D Rate Index is selected as the benchmark for the Scheme.

The composition of the benchmark is such that it is most suited for comparing performance of the Scheme.

E. WHO MANAGES THE SCHEME?

The Fund Managers of the Scheme are Mr. Mehul Dama and Mr. Kewal Shah.

Name	Age / Qualification	Brief Experience	Other schemes managed / co-managed
Mr. Mehul Dama	42 years B. Com., C. A.	Mr. Mehul Dama has over 19 years of work experience in financial services industry including 14 years in Indian Passive Mutual Fund industry, across operations, fund accounting, valuation, and investment roles. Please find below brief details of his experience: - Angel One AMC : December 2023 till Date - Nippon India AMC : - April 2018 to December 2023 (Fund Manager & Dealer ETF) - November 2016 to April 2018 (Lead	- Angel One Nifty Total Market Index Fund - Angel One Nifty Total Market ETF - Angel One Nifty 50 Index Fund - Angel One Nifty 50 ETF

Name	Age / Qualification	Brief Experience	Other schemes managed / co-managed
		Finance) - Goldman Sachs AMC : August 2011 to November 2016 (Vice President – Controllers) - Benchmark AMC : January 2010 to August 2011 (Assistant Vice President– Operations /Controllers)	
Mr. Kewal Shah	35 years PGDM (Finance)	Mr. Kewal Shah has an overall experience of over 10 years across Operations and Dealing functions in the mutual fund industry. Prior to joining Angel One AMC, Mr. Kewal Shah was associated with ICICI Prudential AMC as Fund Manager where he managed domestic and international ETFs along with other passive funds for around 2.5 years, prior to which he was part of the Operations team for around 5 years. Mr. Kewal Shah was also associated with Philip Capital (India) Pvt. Ltd. and with JM Financial Services Ltd. in the Operations team.	- Angel One Nifty Total Market Index Fund - Angel One Nifty Total Market ETF - Angel One Nifty 50 Index Fund - Angel One Nifty 50 ETF

F. HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?

The existing ETF scheme(s) of the Mutual Fund are as follows :

- Angel One Nifty Total Market ETF
- Angel One Nifty 50 ETF

For details of the scheme differentiation please visit : (www.angelonemf.com/downloads).

G. HOW HAS THE SCHEME PERFORMED?

The Scheme is a new scheme and does not have any performance track record.

H. ADDITIONAL SCHEME RELATED DISCLOSURES

- Scheme's portfolio holdings:

Investors can refer to the below link for the Scheme's portfolio holdings (www.angelonemf.com/downloads).

- Disclosure of name and exposure to top 7 issuers, stocks, groups and top 4 sectors as a percentage of NAV of the scheme:

Investors can refer to the below link for any information on the above point (www.angelonemf.com/downloads).

Change in the constituents of the index, if any, shall be disclosed on the AMC website on the

day of change.

- iii. Functional website link for Portfolio Disclosure:

Investors can refer to the below link for any information on the above point (www.angelonemf.com/downloads).

- iv. Portfolio Turnover Rate particularly for equity-oriented schemes shall also be disclosed:

Not Applicable.

- v. Aggregate investment in the Scheme by :

Sr. No.	Category of Persons	Net Value		Market Value (As on March 31, 2025)
		Units	NAV per units	
1.	Fund Managers	NIL		

For details of investments made by the Directors and Key Personnel of the AMC, please refer to SAI.

- vi. Investments of AMC in the Scheme:

From time to time and subject to the SEBI MF Regulations, the Sponsor, its associate companies and subsidiaries, and the AMC may invest either directly or indirectly in the Scheme. The AMC shall not be entitled to charge any fees on its own investment in the Scheme. Please refer to (www.angelonemf.com/downloads) for details of investments made by the AMC in the Scheme.

PART III- OTHER DETAILS

A. COMPUTATION OF NAV

The NAV of the Units of the Scheme is computed by dividing the net assets of the Scheme by the number of Units outstanding as on the valuation date. The Fund shall value its investments according to the valuation norms, as specified in Schedule VIII of the SEBI MF Regulations or such norms as may be prescribed by SEBI from time to time, and as stipulated in the valuation policy and procedures mentioned in the SAI.

NAV of Units under the Scheme shall be calculated as shown below :

NAV (Rs.) =

Market or Fair Value of Scheme's investments	+	Current Assets	-	Current Liabilities and Provisions
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No. of Units outstanding under the Scheme

The Units are available at the Applicable NAV based prices. NAV is calculated upto four decimal places at the close of every Business Day of the Scheme and declared on each Business Day.

The AMC will also calculate indicative NAV (iNAV) and publish the same on its website viz. www.angelonemf.com. iNAV will not have any bearing on the creation or redemption of units directly with the Fund by the Market Makers/Large Investors. For transactions by Market Makers / Large Investors directly with the AMC, Intra-Day NAV based on the executed price at which the securities representing the Underlying Index are purchased / sold, shall be applicable.

Illustration:

Computation of NAV :

Market or Fair Value of Scheme's investments : Rs. 10,000,000;

Current assets of the Scheme : Rs. 2,500,000;

Current Liabilities and Provisions : Rs. 1,500,000;

No. of Units outstanding : 500,000.

Thus, the NAV will be calculated as:

NAV =

Rs. 10,000,000	+	Rs. 2,500,000	-	Rs. 1,500,000
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500,000

Therefore, the NAV of the Scheme is Rs. 22/-.

Computation of Repurchase Price - If the Applicable NAV is Rs. 10, Exit Load is 2% then Redemption price will be Rs. 10* (1-0.02) = Rs. 9.80.

The Redemption Price will not be lower than 95% of the NAV.

For details on policies related to computation of NAV, rounding off, procedure in case of delay in disclosure of NAV, etc. please refer to SAI.

B. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like marketing and advertising, Registrar expenses, printing and stationary, bank charges etc. Such expenses are borne by the AMC and not be charged to the Scheme.

This section is not applicable as the NFO period of the Scheme has concluded.

C. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the Scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agent's fee, marketing and selling costs etc. as given in the table below.

The AMC has estimated that upto 1.00% (plus additional expenses as permitted under SEBI MF Regulations of the daily net assets of the Scheme will be charged to the Scheme as expenses.

For the actual current expenses being charged, Investors should refer to the website of the Mutual Fund (viz. www.angelonemf.com/daily-ter).

Expense Head	% p.a. of daily Net Assets (Estimated p.a.)
Investment Management & Advisory Fee	Upto 1.00%
Audit fees/fees and expenses of trustees	
Custodial Fees	
Registrar & Transfer Agent Fees including cost of providing account statements / IDCW / Redemption cheques/ warrants	
Marketing & selling expenses including Agents' commission and statutory advertisement	
Listing and licensing fees	
Incentives to Market Makers	
Costs related to Investor communications	
Costs of fund transfer from location to location	
Cost towards Investor education & awareness	
Goods & Services Tax on expenses other than investment and advisory fees	
Brokerage and transaction cost (including GST) over and above 12 bps and 5 bps for cash and Derivative market trades respectively	
Other Expenses*	
Maximum Total Expense Ratio (TER) permissible under Regulation 52 (6)(b)^	Upto 1.00%

The Scheme shall not incur any distribution expenses and no commission shall be paid by this Scheme.

* As permitted under Regulation 52 of the SEBI MF Regulations or such other basis as specified by SEBI

from time to time. ^In line with section 2 clause 6 (B) of SEBI circular no. SEBI / HO / IMD / PoD2 / CIR /2024/183 dated December 31, 2024, on introduction of a Mutual Funds Lite framework for passively managed schemes of Mutual Funds, the AMC / Mutual Fund shall annually set apart 5% of Total Expense Ratio (TER) , subject to maximum of 0.5 basis point (i.e. 0.005%) of AUM for investor education and awareness initiatives. Expenses will be charged on daily net assets.

The above expenses are fungible within the overall maximum limit prescribed under SEBI MF Regulations, which means there will be no internal sub-limits on expenses, and the AMC is free to allocate them within the overall TER.

The Scheme can charge expenses within the overall maximum limits prescribed under the SEBI MF Regulations without any internal cap allocated to any of the expense heads specified in the above table.

Brokerage and transaction costs (inclusive of GST) which are incurred for the purpose of execution of trades, shall be charged to the Scheme as per Regulation 52(6A)(a) of SEBI MF Regulations not exceeding 0.12 per cent in case of cash market transactions and 0.05 per cent in case of Derivatives transactions (if permitted in the Scheme). With effect from April 1, 2023, to align with Indian Accounting Standards requirement, transactions cost incurred for the purpose of execution of trades are expensed out (viz. charged to Revenue Account instead of Capitalization (i.e. forming part of cost of investment)). Any payment towards brokerage and transaction cost, over and above the said 0.12 percent and 0.05 percent for cash market transactions and Derivatives transactions (if applicable) respectively, may be charged to the Scheme within the maximum limit of Total Expense Ratio (TER) as prescribed under Regulation 52 of the SEBI MF Regulations.

All Scheme related expenses shall necessarily be paid from the Scheme only within the regulatory limits and not from the books of the AMC, its associates, Sponsor, Trustee or any other entity through any route.

The AMC may charge Goods and Services Tax ("GST") on investment and advisory fees to the Scheme of the Mutual Fund in addition to the maximum limit of total expenses ratio as prescribed in Regulation 52 of the Regulations, whereas GST on other than investment and advisory fees, if any, shall be borne by the Scheme within the maximum limit as per regulation 52 of the SEBI MF Regulations.

For the actual current expenses being charged to the Scheme, the Investor should refer to the website of the Mutual Fund at www.angelonemf.com/daily-ter). Any change in the expense ratio will be communicated to the unitholders through notice via SMS / e-mail at least three working days prior to the effective date of change. Such notice of change in TER shall also be updated on the AMC website at least three working days prior to effecting such change.

Illustration – Impact of Expense Ratio on the returns of the Scheme :

Value of Rs. 1 lakh on 12% annual returns in 1 year, considering Expense Ratio of 1%	
Amount invested (Rs.)	100,000.00
NAV at the time of Investment (Rs.)	10.00
No. of Units	10,000
Gross NAV at end of 1 year (assuming 12% annual return) (Rs.)	11.20
Expenses (assuming Expense Ratio of 1% on average of opening and closing NAV) (Rs.)	0.11
Actual NAV at end of 1 year post expenses (assuming Expense Ratio	11.09

Value of Rs. 1 lakh on 12% annual returns in 1 year, considering Expense Ratio of 1%	
as above) (Rs.)	
Value of investment at end of 1 year (Before expenses) (Rs.)	112,000.00
Value of Investment at end of 1 year (After expenses) (Rs.)	110,940.00

Note: The above is an approximate illustration of the impact of expense ratio on the returns, where the Gross NAV has been simply reduced to the extent of the expenses. In reality, the actual impact would vary depending on the returns over the period under consideration. Expenses will be charged on daily net assets.

D. LOAD STRUCTURE

Entry Load : Not Applicable

Exit Load is an amount which is paid by the Investor to redeem the units from the Scheme. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.angelonemf.com) or call at toll free no. 1800-209-0231 or reach out to your distributor.

Type of Load	Load chargeable (as % of NAV)
Exit	Nil

The Exit Load charged, if any, shall be credited back to the Scheme. Goods and Services tax on Exit Load shall be paid out of the Exit Load proceeds and Exit Load net of Goods and Services tax shall be credited to the Scheme. Investors are requested to check the prevailing load structure of the Scheme before investing. Any imposition or enhancement in the load shall be applicable on prospective investments only.

Subject to the SEBI MF Regulations, the Trustee reserves the right to modify/alter the Load structure on the Units subscribed/redeemed on any Business Day. At the time of changing the Load structure, the AMC / Mutual Fund may adopt the following procedure:

- The addendum detailing the changes will be attached to Scheme Information Document and Key Information Memorandum. The addendum will be circulated to all the distributors/brokers so that the same can be attached to all Scheme Information Documents and Key Information Memoranda already in stock.
- Arrangements will be made to display the addendum in the Scheme Information Document in the form of a notice in all the Investor Service Centres and distributors/brokers office.
- The introduction of the Exit Load along with the details will be stamped in the acknowledgement slip issued to the Investors on submission of the application form and will also be disclosed in the statement of accounts issued after the introduction of such Load.
- A public notice shall be provided on the website of the AMC in respect of such changes.

SECTION II

I. INTRODUCTION

A. Definitions/Interpretation

Please refer the following link for Definitions/Interpretations : (www.angelonemf.com/downloads)

B. Risk factors (Scheme specific risk factors)

(i) Risks associated with the Scheme being an Exchange Traded Fund (“ETF”) :

- a) Absence of prior active market: Although the Units of the Scheme will be listed on the Stock Exchange for trading, there can be no assurance that an active secondary market will develop or be maintained.
- b) Lack of market liquidity: Trading in Units of the Scheme on the Stock Exchange on which it is listed may be halted because of market conditions or for reasons that, in the view of the concerned Stock Exchange or market regulator, trading in the ETF Units is inadvisable. In addition, trading in the Units of the Scheme may be subject to trading halts caused by extraordinary market volatility pursuant to ‘circuit breaker’ rules. There can be no assurance that the requirements of the concerned Stock Exchange necessary to maintain the listing of the Units of the Scheme will continue to be met or will remain unchanged.
- c) Units of the Scheme may trade at prices other than NAV: Units of the Scheme may trade above or below its NAV. The NAV of the Scheme may fluctuate with changes in the market value of a Scheme’s holdings. The trading prices of Units of the Scheme will fluctuate in accordance with changes in its NAVs as well as market supply and demand. However, given that the Scheme can be created / redeemed in Creation Units, directly with the Fund, large discounts or premiums to the NAVs will not sustain due to arbitrage possibility available.
- d) Regulatory Risk: Any changes in trading regulations by the Stock Exchange or SEBI may affect the ability of the Market Maker to arbitrage resulting into wider premium/discount to NAV. Although the Scheme is proposed to be listed on the Exchange, the AMC and the Trustee will not be liable for delay in listing of Units of the Scheme on Exchange / or due to connectivity problems with the Depositories due to the occurrence of any event beyond their control.
- e) Right to limit Redemption: The Trustee, in the general interest of the Unit holders of the Scheme offered under this SID and keeping in view of the unforeseen circumstances/unusual market conditions, may limit the total number of Units which can be redeemed on any Business Day depending on the total “Saleable Underlying Stock” available with the Fund.
- f) Redemption Risk: The Unit holders may note that even though this is an open ended scheme, the Scheme would ordinarily repurchase Units in Creation Unit Size. Thus, unit holdings less than the Creation Unit Size can normally only be sold through the secondary market unless no quotes are available on the Exchange for 3 trading days consecutively.
- g) Though the Scheme will be listed on the stock exchange, there is no assurance that an active secondary market will develop or be maintained.
- h) Investors may note that even though this is an open-ended scheme, they will have to buy or sell Units of the Scheme on the Stock Exchanges where these Units are listed for liquidity at the market price, subject to the rules and regulations of the Exchange. Buying and selling units on the Stock Exchange requires the investor to engage the services of a broker and are subject to payment of margins as required by the Stock Exchange/broker, payment of brokerage, securities transactions tax and such other costs.
- i) The market price of the Units of the Scheme, like any other listed security, is largely dependent on two factors, viz. (1) the intrinsic value of the Unit (or NAV) and (2) demand and supply of Units in the market. Sizeable demand or supply of the Units on the Stock Exchange may lead to market price of the Units to quote at premium or discount to NAV. However, since the eligible investors can transact with the AMC for Units in the Creation Unit Size, there should not be a significant

variance from the NAV. Hence, the price of the Scheme is less likely to hold significant variance (large premium or discount) from the latest declared NAV all the time.

- j) The Units will be issued only in demat form through Depositories. The records of the Depository are final with respect to the number of Units available to the credit of Unit holder. Settlement of trades, repurchase of Units by the Mutual Fund depends on the confirmations to be received from Depository(ies) on which the AMC has no control.
- k) **Political Risks:** Whereas the Indian market was formerly restrictive, a process of deregulation has been taking place over recent years. This process has involved removal of trade barriers and protectionist measures, which could adversely affect the value of investments. It is possible that the future changes in the Indian political situation, including political, social or economic instability, diplomatic developments and changes in laws and regulations could have an effect on the value of investments. Expropriation, confiscatory taxation or other relevant developments could affect the value of investments.

(ii) Risks relating to Tracking Error and Tracking Difference :

The performance of the Scheme may not be commensurate with the performance of its index on any given day or over any given period. Tracking Errors are inherent in any fund based on index and such errors may cause the Scheme to generate returns which are not in line with the performance of the index.

Tracking Errors may result from a variety of factors including but not limited to:

- Fees & Expenditure incurred by the Scheme.
- The funds may not be invested at all times as it may keep a portion of the funds in cash to meet Redemptions or expenses or for corporate actions of securities in the index.
- Any delay experienced in the purchase or sale of securities underlying the index due to illiquidity of the market, settlement and realization of sale proceeds and the registration of any securities transferred and any delays in receiving cash and interest and resulting delays in reinvesting them.
- The Underlying Index reflects the prices of securities at close of Business Hours. However, the Scheme may buy or sell the securities at different points of time during the trading session at the then prevailing prices which may not correspond to the closing prices on the Exchange.
- The potential for trades to fail which may result in the Scheme not having acquired securities at a price necessary to track the index.
- The holding of a cash position to meet the Redemptions and other liquidity requirements) and accrued income prior to distribution and accrued expenses.
- Rounding off of securities underlying the index.
- Disinvestments to meet Redemptions, recurring expenses, etc.
- Change in constituents of Underlying Index - in such an event, the Scheme will endeavor to reallocate its portfolio to replicate the changes. However, the reallocation process may not occur instantaneously and permit precise replication of the index due to prevailing market conditions and such delay may affect the NAV of the Scheme.

(iii) Passive Investments:

The Scheme is not actively managed. Since the Scheme is linked to index, it may be affected by a general decline in the Indian markets relating to its Underlying Index. The Scheme in line with its investment objective will invest in securities which are constituents of its Underlying Index regardless of their investment merit.

(iv) Settlement Risk:

In certain cases, settlement periods may be extended significantly by unforeseen circumstances. The inability of the Scheme to make intended securities purchases due to settlement problems could cause the Scheme to miss certain investment opportunities as in certain cases, settlement periods may be extended significantly by unforeseen circumstances. Similarly, the inability to sell securities held in the Scheme portfolio may result, at times, in potential losses to the Scheme, and there can be a subsequent

decline in the value of the securities held in the Scheme portfolio.

(v) Right to Limit Redemptions:

The Trustee, in the general interest of the Unit holders of the Scheme offered in this Document and keeping in view the unforeseen circumstances / unusual market conditions, may limit the total number of Units which can be redeemed on any Business Day. The same shall be in accordance with paragraph 1.12 of the SEBI Master Circular dated June 27, 2024.

(vi) Risks associated with investing in Money Market Instruments:

- **Price-Risk or Interest-Rate Risk:** Fixed income securities such as bonds, debentures and Money Market Instruments run price-risk or interest-rate risk. Generally, when interest rates rise, prices of existing fixed income securities fall and when interest rates drop, such prices increase. The extent of fall or rise in the prices is a function of the existing coupon, days to maturity and the increase or decrease in the level of interest rates.
- **Credit Risk:** In simple terms this risk means that the issuer of a debenture/bond or a Money Market Instrument may default on interest payment or even in paying back the principal amount on maturity. Even where no default occurs, the price of a security may go down because the credit rating of an issuer goes down. It must, however, be noted that where the Scheme has invested in Government Securities, there is no credit risk to that extent. Different types of securities in which the Scheme would invest as per its asset allocation pattern, carry different levels and types of risk. Accordingly, the Scheme's risk may increase or decrease depending upon its investment pattern. E.g. commercial papers carry a higher amount of risk than Government Securities. Further, commercial papers which are A1+ rated are comparatively less risky than those which are B1+ rated.
- **Re-investment Risk:** Investments in fixed income securities may carry re-investment risk as interest rates prevailing on the interest or maturity due dates may differ from the original coupon of the security. Consequently, the proceeds may get invested at a lower rate.
- **Liquidity Risk:** Due to the evolving nature of the fixed income market, there may be an increased risk of liquidity risk in the portfolio from time to time.

Investments in money market / liquid schemes will also be subject to the above risks.

(vii) Risks associated with segregated portfolio:

- **Liquidity risk** – A segregated portfolio is created when a credit event / default occurs at an issuer level in the Scheme. This may reduce the liquidity of the security issued by the said issuer, as demand for this security may reduce. This is also further accentuated by the lack of secondary market liquidity for corporate papers in India. As per SEBI norms, the Scheme will be closed for Redemption and Subscriptions until the segregated portfolio is created, running the risk of Investors being unable to redeem their investments. However, it may be noted that the proposed segregated portfolio is required to be formed within one day from the occurrence of the credit event.

Investors may note that no Redemption and Subscription shall be allowed in the segregated portfolio. However, in order to facilitate exit to Unit holders in segregated portfolio, the AMC shall list the units of the segregated portfolio on a recognized stock exchange within 10 working days of creation of segregated portfolio and also enable transfer of such units on receipt of transfer requests. For the units listed on the Exchange, it is possible that the market price at which the units are traded may be at a discount to the NAV of such Units. There is no assurance that an active secondary market will develop for units of segregated portfolio listed on the Stock Exchange. This could limit the ability of the Investors to resell them.

- **Valuation risk** - The valuation of the securities in the segregated portfolio is required to be carried out in line with the applicable SEBI guidelines. However, it may be difficult to ascertain the fair value of the securities due to absence of an active secondary market and difficulty to price in qualitative factors.

(viii) Risks associated with investing in Government of India securities:

- Market liquidity risk - Even though the Government of India securities market is more liquid compared to other debt instruments, on certain occasions, there could be difficulties in transacting in the market due to extreme volatility leading to constriction in market volumes. Also, the liquidity of the Scheme may suffer in case the relevant guidelines issued by Reserve Bank of India undergo any adverse changes.
- Interest rate risk - While Government of India securities generally carry relatively minimal credit risk since they are issued by the Government of India, they do carry price risk depending upon the general level of interest rates prevailing from time to time. Generally, when interest rates rise, prices of fixed income securities fall and when interest rates decline, the prices of fixed income securities increase. The extent of fall or rise in the prices is a function of the coupon rate, days to maturity and the increase or decrease in the level of interest rates. The price-risk is not unique to Government of India securities and exists for all fixed income securities. Therefore, their prices tend to be influenced more by movement in interest rates in the financial system than by changes in the Government's credit rating. By contrast, in the case of corporate or institutional fixed income securities, prices are influenced by their respective credit standing as well as the general level of interest rates.

(ix) Risks associated with investing in TREPS Segments :

As a member of the securities and TREPS segments of the Clearing Corporation of India (CCIL), all transactions of the Mutual Fund in Government Securities and in TREPS segments will be settled centrally through the infrastructure and settlement systems provided by CCIL, thus reducing the settlement and counterparty risks considerably for transactions in the said segments. The members of CCIL are required to contribute an amount as communicated by CCIL from time to time to the default fund maintained by CCIL as a part of the default waterfall (a loss mitigating measure of CCIL in case of default by any member in settling transactions routed through CCIL). The Mutual Fund will be exposed to the extent of its contribution to the default fund of CCIL at any given point in time. In the event that the default waterfall is triggered and the contribution of the Mutual Fund is called upon to absorb settlement/default losses of another member by CCIL, the Scheme may lose an amount equivalent to its contribution to the default fund allocated to the Scheme on a pro-rata basis.

(x) Risks associated with investing in securitized debt:

The Scheme will not invest in securitized debt.

(xi) Risks associated with investing in Foreign Securities:

The Scheme will not invest in Foreign Securities.

(xii) Risks associated with short selling:

The Scheme will not engage in short selling of securities.

C. Risk Management Strategies

The Scheme will invest 95-100% in TREPs which has overnight maturity. Thus, the market risk, interest rate risk, liquidity risk and credit risk is considered as low for such instruments.

The Scheme will endeavor to manage risks associated with investing in debt and Money Market securities by following a holistic risk management strategy. The risk control process involves identifying and measuring risks through various risk measurement tools.

The AMC has identified following risks of investing in debt and Money Market securities and designed risk management strategies, which are embedded in the investment process to manage such risks :

Risks associated with investments in debt and money market securities

Risk Description	Risk Mitigants/management strategy
Market Risk / Interest Rate Risk As with all fixed income securities, changes in interest rates may affect the Scheme's Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as interest rates rise. Prices of long-term securities generally fluctuate more in response to interest rate changes than do short-term securities. Indian debt markets can be volatile leading to the possibility of price movements up or down in fixed income securities and thereby to possible movements in the NAV.	The Scheme may invest in Money Market Instruments having relatively shorter maturity thereby mitigating the price volatility due to interest rate changes generally associated with long-term securities.
Liquidity risk or Marketability Risk This refers to the ease with which a security can be sold at or near to its valuation yield- to maturity (YTM).	The Scheme may invest in Money Market Instruments having relatively shorter maturity, which have low liquidity risk, as compared to medium to long maturity securities.
Credit Risk Credit risk or default risk refers to the risk that an issuer of a fixed income security may default (i.e., will be unable to make timely principal and interest payments on the security).	Management analysis may be used for identifying company specific risks. Management's past track record may also be studied. Preference will be towards high quality instruments.

II. INFORMATION ABOUT THE SCHEME:

A. Where will the Scheme invest ?

The corpus of the Scheme will be invested in Tri-Party Repo on Government Securities and/or Treasury bills/ Repo and Reverse Repo and/or Money Market Instruments and/or units of money market/liquid schemes.

Subject to the applicable regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities / instruments :

- Securities constituting the Underlying Index.
- Tri-Party Repo on Government Securities and/or Treasury bills/ Repo and Reverse Repo.
- Units of money market/liquid mutual fund schemes, subject to requisite regulatory guidelines.
- Cash and Cash Equivalents.
- Money Market Instruments which include commercial papers, commercial bills, treasury bills, Government Securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, and any other like instruments as specified by the Reserve Bank of India from time to time to meet the liquidity requirements.
- Any other securities / instruments as may be permitted by SEBI from time to time, subject to requisite regulatory approvals if any.

The Scheme may invest in other schemes managed by the AMC or in the schemes of any other mutual funds, provided it is in conformity with the investment objective of the Scheme and in terms of the prevailing regulations. As per the Regulations, no investment management fees will be charged for such investments and the aggregate inter-scheme investment made by all schemes of the Mutual Fund or in schemes under the management of other asset management companies shall not exceed 5% of the Net Asset Value of the Mutual Fund.

MONEY MARKET IN INDIA

The money market in India essentially consist of the call money market (i.e. market for overnight and term money between banks and institutions), Repo transactions (temporary sale with an agreement to buy back the securities at a future date at a specified price), commercial papers (CPs, short term unsecured promissory notes, generally issued by corporates), certificate of deposits (CDs, issued by banks) and Treasury Bills & Cash Management Bills (issued by RBI). In a predominantly institutional market, the key money market players are banks, financial institutions, insurance companies, mutual funds, primary dealers and corporates.

Following table exhibits various debt instruments along with indicative yields as on March 31, 2025:

Instruments	Yield level (% per annum)
3 months CP	7.70
3 months CD	7.38
1 year CP	7.84
1 year CD	7.29

Source: NSE Indices Ltd. Note: Yields provided in the above table are based on the Nifty CP & Nifty CD indices

The actual yields will, however, vary in line with general levels of interest rates and debt/money market conditions prevailing from time to time.

B. What are the investment restrictions?

Pursuant to the SEBI MF Regulations as amended from time to time, the following investment restrictions are presently applicable to the Scheme:

- The Scheme shall not invest in unlisted commercial papers (CPs), other than (a) Government Securities, and (b) other Money Market Instruments.
For the above purposes, listed instruments shall include listed and to be listed instruments.
- The Scheme shall not invest more than 5% of its net assets in unrated Money Market Instruments, other than Government Securities, treasury bills, Derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. All such investments shall be made with the prior approval of the Boards of AMC and Trustee.
Such investments would be made only in such instruments, including bills re-discounting, usance bills, etc., that are generally not rated and for which separate investment norms or limits are not provided in SEBI (Mutual Fund) Regulations, 1996 and various circulars issued thereunder.
- The Scheme shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities.
Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.
- The Scheme shall not make any investment in:
 - any unlisted security of an associate or group company of the Sponsor; or
 - any security issued by way of private placement by an associate or group company of the Sponsor; or
 - the listed securities of group companies of the Sponsor which is in excess of 25 per cent of the net assets, except for investments made by the Scheme in compliance with such conditions as specified by SEBI.
- Transfer of investments from one scheme to another scheme in the same Mutual Fund is permitted provided:

- i. such transfers are done at the prevailing market price for quoted instruments on spot basis (spot basis shall have the same meaning as specified by the stock exchanges for spot transactions); and
 - ii. the securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made, and
 - iii. the transfer is in accordance with the applicable guidelines provided under paragraph 12.30 of SEBI Master Circular dated June 27, 2024.
- 6) The Scheme may invest in other schemes under the Asset Management Company or any other mutual fund without charging any fees, provided the aggregate inter-scheme investment made by all the schemes under the same management or in schemes under management of any other asset management company shall not exceed 5% of the Net Asset Value of the Fund.
 - 7) The Fund shall get the securities purchased transferred in the name of the Fund on account of the Scheme, wherever investments are intended to be of a long-term nature.
 - 8) No loans for any purpose can be advanced by the Scheme.
 - 9) The Scheme shall not borrow except to meet temporary liquidity needs of the Scheme for the purpose of Repurchase/Redemption of units or payment of interest and/or Dividend to the Unitholders, provided that the Scheme shall not borrow more than 20% of its net assets and the duration of the borrowing shall not exceed a period of 6 months.
 - 10) The Scheme shall not make any investment in a Fund of Funds scheme.

The Scheme will comply with the relevant regulatory investment limits applicable to the investments of mutual funds from time to time. The Trustee may alter the above restrictions from time to time to the extent that changes in the relevant Regulations may allow and/or as deemed fit in the general interest of the Unitholders.

All investment restrictions shall be applicable at the time of making the investment.

C. Fundamental Attributes

Following are the “fundamental attributes” of the Scheme, in terms of Regulation 18(5A) of the SEBI MF Regulations:

(i) Type of a scheme

Please refer to Section-I - Part I - Highlights/Summary of the Scheme.

(ii) Investment Objective

- Main Objective: Please refer to Section-I - Part I - Highlights/Summary of the Scheme.
- Investment Pattern: Please refer to Section-I - Part II – Information about the Scheme.

(iii) Terms of Issue

- Listing: Please refer to Section-I - Part I - Highlights/Summary of the Scheme.
- Redemption: Please refer to Section-I - Part I - Highlights/Summary of the Scheme.
- Aggregate Fees and Expenses: Please refer to Section-I – Part III - C. Annual Scheme Recurring Expenses.
- Any safety net or guarantee provided- None.

In accordance with Regulation 18(15A) and Regulation 25(26) of the SEBI (MF) Regulations and paragraph 1.14.1.4 of the SEBI Master Circular dated June 27, 2024, the Trustee shall ensure that no change in the fundamental attributes of the Scheme and the Plan(s)/Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme and the Plan(s) / Option(s) thereunder and affect the interests of Unitholders is carried out unless:

- SEBI has reviewed and provided its comments on the proposal;
- A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a

newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and

- The Unitholders are given an option for a period of at least 30 calendar days to exit at the prevailing Net Asset Value without any Exit Load.

D. Index Methodology

The objective of this Index is to measure the returns generated by market participants lending in the overnight market with government securities as underlying collateral.

The Index uses the overnight rate published on "Triparty Repo Dealing System (TREPS)", platform of CCIL, with government securities as underlying, for computation of index values. The details of TREPS are available on CCIL.

Methodology

- Annualised weighted average rate published by CCIL at end of the day is considered for computation of index
- The annualized rate is converted to the daily rate for index calculation, by dividing the annual rate by 365 days
- The interest based on daily rate is added to the index value of the previous day
- TREPS with T+0 settlement is considered
- If next day is a working day then rate with 1 day maturity is considered
- If next day is holiday or Saturday, rate of "n" days maturity is considered, where "n" is number of days until next working day. For example on Friday, rate for 3 days maturity would be considered for computation of index on (Friday, Saturday and Sunday)
- The index is computed daily at end of the day
- The base date for index is January 03, 2011 and base value is 1000

Source: NSE

For more details on index methodology, please visit www.niftyindices.com.

The updated constituents of the Underlying Index of the Scheme shall also be made available on the website i.e. www.angelonemf.com at all points of time.

Constituent details as on March 31, 2025 :

Sr. No.	Name of Constituent	Index Weightage (%)
1	Tri Party Repo	100%

Source: NSE Indices Ltd.

E. Other Scheme Specific Disclosures:

Listing and transfer of units	<u>Listing :</u> The units of the Scheme are listed on NSE. It may also list on any other exchanges subsequently. <u>Transfer :</u> In accordance with clause 14.4.4 of SEBI Master Circular dated June 27, 2024, units of the Scheme are held in electronic (demat) form and are transferable. The units are subject to the transmission facility in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 1996 as may be amended from time to time. If a person becomes a holder of the Units consequent to operation of law, or upon enforcement of a pledge, the Fund will, subject to production of satisfactory evidence, effect the transfer, if the transferee is otherwise eligible to hold the Units. Similarly, in cases of transfers taking place consequent to death, insolvency etc., the transferee's name will be recorded by the Fund subject to production of satisfactory evidence. The delivery instructions for transfer of units will have to be lodged with the DP in requisite form as may be required from time to time and transfer will be effected in accordance with such rules / regulations as may be in force governing transfer of securities in dematerialized mode. Units held in non-demat form, unless otherwise restricted or prohibited, shall be freely transferable by act of parties or by operation of law. Transfer of Units will be subject to submission of valid documents and fulfillment of the eligibility requirements by the Unit holder/Investor as stated under AMFI best Practice guideline No.135/BP/ 116 /2024-25 dated August 14, 2024 and internal processes of the AMC, if any. For more details, please refer to the SAI.
Dematerialization of units	1) Units of the Scheme will be available in Dematerialized (electronic) form only. 2) The applicant under the Scheme will be required to have a beneficiary account with a Depository Participant of NSDL/CDSL and will be required to indicate in the application the Depository Participants (DP's) name, DP ID Number and the beneficiary account number of the applicant. 3) Units of the Scheme will be issued, traded and settled compulsorily in dematerialized form. Please refer to the SAI for further details.
Minimum Target amount (This is the minimum amount required to operate the scheme and if this is not collected during the NFO)	Not applicable.

period, then all the Investors would be refunded the amount invested without any return.)	
Maximum Amount to be raised (if any)	Not applicable.
Dividend Policy (IDCW)	Not Applicable.
Allotment (Detailed procedure)	The amount for fractional units, if any, will be refunded to the Investor. Allotment Confirmation / Consolidated Account Statement (CAS) Single Consolidated Account Statement (SCAS): The AMC shall send allotment confirmation specifying the number of units allotted to the Investor by way of email and/or SMSs to the Investor's registered email address and/or mobile number not later than 5 (five) Business Days from the date of closure of the New Fund Offer Period. Thereafter, Single Consolidated Account Statement (SCAS), based on PAN of the holders, shall be sent by the Depositories, for each calendar month within twelve (12) 15th days from the month end, to Unitholders who have opted for delivery via electronic mode and within fifteen (15) days from the month end, to those Unit holders who have opted for delivery via physical mode. The SCAS as mentioned above will be sent to those Unit holders, in whose folio(s)/demat account(s) transactions have taken place during that month. Applicants under the Scheme will be issued Units in dematerialized form only. Applications which do not contain valid details of the demat account of the investors would be rejected and the application money will be refunded within the prescribed timeline. Where units are held by Investor in dematerialised form, the demat statement issued by the DP would be deemed adequate compliance with the requirements in respect of dispatch of statements of account. The Units of the Scheme held in the dematerialised form will be fully and freely transferable (subject to lock-in period, if any, and subject to lien, if any marked on the Units) in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 1996 as may be amended from time to time and as stated in paragraph 14.4.4 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024. Further, for the procedure of release of lien, the investors are requested to contact their respective DP.
Refund	Not applicable.
Who can invest This is an indicative list and Investors shall consult their financial advisor to ascertain whether the Scheme is suitable to their risk profile.	The following persons may apply for Subscription to the units of the Scheme (subject, wherever relevant, to purchase of units of mutual funds being permitted under respective constitutions, relevant statutory regulations and with all applicable approvals): Resident adult individuals either singly or jointly (not exceeding three) or on anyone or survivor basis.

	• Minor through parent/lawful guardian. • Companies, Bodies Corporate, Public Sector Undertakings, Co-operative societies, Association of Persons or Body of Individuals whether incorporated or not and societies registered under the Societies Registration Act, 1860 (so long as the purchase of units is permitted under the respective constitutions). • Charitable or religious trusts, wakf boards or endowments and registered societies (including registered co-operative societies) and private trusts authorized to invest in mutual fund schemes under their trust deeds. • Non-Government Organisations as may be permitted by their regulator. • Proprietorship in the name of the sole proprietor. • Partnership Firms and Limited Liability Partnerships (LLPs). • Hindu Undivided Family (HUF) in the name of Karta. • Banks (including Co-operative Banks and Regional Rural Banks), Financial Institutions and Investment Institutions. • Non-resident Indians/Persons of Indian origin residing abroad (NRIs) on full repatriation basis or on non-repatriation basis. • Foreign Portfolio Investors (FPIs) /sub-accounts registered with SEBI (subject to regulations / directions prescribed by the RBI/SEBI from time to time relating to FPI investments in mutual fund schemes) on repatriation basis. • Army, Air Force, Navy, para-military funds and other eligible institutions. • Scientific and Industrial Research Organizations. • Mutual funds / Alternative Investment Funds registered with SEBI. • Provident/Pension/Gratuity/Superannuation and such other retirement and employee benefit and other similar funds as and when permitted to invest. • International Multilateral Agencies or body corporates incorporated outside India approved by the Government of India/RBI. • Special Purpose Vehicles (SPVs) approved by appropriate authority (subject to RBI approval) • Unincorporated body of persons as may be accepted by the AMC/Trustee. • The Trustee, AMC or Sponsor of the Mutual Fund or their associates • Other schemes of Angel One Mutual Fund, subject to the conditions and limits prescribed by SEBI and/or by the Trustee/AMC. • Insurers, insurance companies / corporations registered with the Insurance Regulatory Development Authority. • Other categories of Investors who are permitted to invest in the Scheme as per their respective constitutions. The above list is indicative and the applicable law, if any, would supersede the above list. Investors are requested to ensure compliance with the regulatory guidelines applicable to them, while making such investments.
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Who cannot invest	The following persons are not eligible to subscribe to the Units of the Scheme: 1) Residents in Canada. 2) United States Persons (U.S. Persons) and Non-resident Indians/Persons of Indian Origin residing in United States and Canada. 3) Persons residing in the Financial Action Task Force (FATF) Non Compliant Countries and Territories (NCCTs). 4) Any entity who is not permitted to invest in the Scheme as per its constitution / applicable regulations.
How to apply and where can you submit the filled up applications	Please refer to the SAI for detailed process (physical and online) with respect to additional/ongoing purchase, investments by NRIs (Non-Resident Indian), FPIs (Foreign Portfolio Investors) and foreign Investors, joint applications, etc. Investors can also read further details in the application form available on the website of the AMC viz. www.angelonemf.com/downloads. Please refer to the SAI and application form for the instructions. The applications for Subscription/Redemption/switches can be submitted at the Official Points of Acceptance of the AMC and CAMS as provided on the website of the AMC viz. www.angelonemf.com/service-branches Investors can also subscribe and redeem units through the website of the AMC viz. www.angelonemf.com and other digital assets, distributor / RIA platforms, Stock Exchange mechanism, Official Points of Acceptance through MF Utility, through the electronic platform of CAMS and through the MF Central website. MANDATORY QUOTING OF BANK MANDATE BY INVESTORS As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications and therefore, Investors are requested to fill-up the appropriate box in the application form failing which applications are liable to be rejected. Kindly refer to below link for the list of Official Points of Acceptance of transactions for Angel One Mutual Fund : www.angelonemf.com/service-branches
The policy regarding reissue of Repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same	The units under the Scheme once Repurchased, shall not be reissued.
Restrictions, if any, on the right to freely retain or dispose of units being offered	In the interest of the Investors and in order to protect the portfolio from market volatility, the Trustee reserves the right to limit or discontinue

	Subscriptions under the Scheme for a specified period of time or till further notice.
Cut off timing for Subscriptions/ Redemptions/ switches This is the time before which your application (complete in all respects) should reach the Official Points of Acceptance.	The requirement of “cut-off” timing for NAV applicability as prescribed by SEBI from time to time shall not be applicable for direct transactions by the Market Makers and other eligible investors. For Authorised Participants/ Market Makers / Large Investors, as the Scheme is Exchange Traded Fund, the Subscriptions and Redemptions of Units would be based on the Portfolio Deposit and Cash Component as defined by the Fund for that respective Business Day. The Fund may also allow cash (viz. RTGS, NEFT or transfer cheque) Subscription/Redemption in Creation Unit Size by Large Investors. Investors / Unit holders are requested to note that the cut-off time will not be applicable to transactions undertaken on a recognised Stock Exchange. Cut-off timings will be in accordance with SEBI guidelines issued from time to time for applicability of NAV. Kindly refer to the notices issued from time to time for the applicable cut-off timings available on the website of the AMC (viz. www.angelonemf.com).
Where can the applications for purchase / Redemption /switches be submitted ?	Authorised Participants / Market Makers / Large Investors may submit/mail the completed application forms at any of the Official Points of Acceptance designated by the AMC. Please refer to the AMC website (www.angelonemf.com) for the list of Official Points of Acceptance, etc. As per the directives issued by SEBI, it is mandatory for an investor to declare his/her bank account number in the application form. This is to safeguard the interest of Unit holders from loss or theft of their redemption cheques / DDs. Additionally, if the bank details provided by Investors are different from the details available on the instrument, the AMC may seek additional details from the Investors to validate the bank details provided by the Investors.
Minimum amount for purchase / Redemption/ switches	Directly with the Fund The facility of creating units in Creation Unit Size is available to the Authorised Participants/ Market Makers and Large Investors. However, in case of Large Investors, the execution value shall be greater than Rs. 25 crores or such other amount as may be specified by SEBI from time to time (except for schemes managed by Employee Provident Fund Organisation (EPFO), India and Recognized Provident Funds, Approved Gratuity Funds and Approved Superannuation Funds under Income Tax Act, 1961, till August 31, 2025 or as specified in the Regulations time to time). The limit of Rs. 25 crores shall not be applicable to Market Makers. Minimum number of Units (Creation Units) – 500 units & in multiples of 1 unit thereafter.

	Investors can directly approach the AMC for Redemption of units of the Scheme, for transaction up to Rs. 25 crores (or such other amount as may be specified by SEBI from time to time) without any Exit Load, in case of the following scenarios: (i) Traded price (closing price) of the ETF units is at discount of more than 1% to the day end NAV for 7 continuous trading days, or (ii) No quotes for such ETFs are available on Stock Exchange(s) for 3 consecutive trading days, or (iii) Total bid size on the Stock Exchange is less than half of Creation Unit Size daily, averaged over a period of 7 consecutive trading days. In case of the above scenarios, applications received from Investors for Redemption up to 3.00 p.m. on any trading day, shall be processed by the AMC at the closing NAV of the day of receipt of application within the above cut-off time. Such instances shall be tracked by the AMC on an ongoing basis and in case any of the above mentioned scenario arises, the same shall be disclosed on the website of the Mutual Fund (viz. www.angelonemf.com). On the Exchange The minimum number of Units that can be bought by the Investors on the Exchange is 1 (one) Unit and in multiples thereafter. Minimum Switch Amount Minimum switch-in amount will be as per the minimum application amount in the Scheme. Switch-in facility into the Scheme from eligible open-ended (non-ETF) schemes For availing this facility, Investors are requested to note the following operational modalities: a) Based on number of baskets the Investor wants to switch-in to the Scheme, the switch-out amount from the open ended (non-ETF) scheme should be calculated to nearest basket lot size so that the minimum switch-in amount as on switch-in date is greater than Rs. 25 crores as per the Intra-Day NAV. b) Switch-in to the Scheme will be in terms of number of basket/Creation Lot specified in the application form subject to minimum switch-in amount of greater than Rs. 25 crores. c) Switch transaction will be processed at the Applicable NAV of the switch-out scheme and only if the value is available in the switch-out scheme. d) The applicability of the NAV in the Scheme will be the Intra-Day NAV of the Business Day on which the funds are realized in the Scheme's account before the cut-off time. e) In case the value of Intra-Day NAV X no. of applicable Creation Lot is greater than the switch funding amount, the switch-in transaction will be rejected and the entire amount will be
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	refunded to the Investor. f) Investors may note that the pattern and sequence of holding in both the open-ended (Non-ETF) folio and in demat account (used for the Scheme units) should be the same. However, in case there is no existing folio in the Scheme, the Investor has to provide the details and signatures of all holders for folio creation in the Scheme. Switch-out facility to eligible open-ended (non-ETF) Schemes For availing this facility, Investors are requested to note the following operational modalities: a) Switch-out from the Scheme will be allowed only in terms of basket size (unit) and subject to minimum switch-out amount of greater than Rs. 25 crores. b) Switch transaction will be processed subject to availability of all details as per regulatory guidelines. c) Switch out transaction will be processed at the intra day NAV of the Scheme. d) The applicability of the NAV in the transferee scheme will be the NAV of the Business Day on which the funds are realized in the scheme's account before cut-off time. e) In case of any rejection of switch-in to the scheme, the amount will be refunded to the Investor as Redemption proceeds. f) Investors are requested to note that the pattern and sequence of holding in the folio of the transferee scheme and in demat account (used for ETF unit holding) should be same. However, in case there is no existing folio, the Investor has to provide the details and signatures of all holders for folio creation in the transferee scheme. g) Investors should have the clear balance of ETF units in their demat account for execution of the switch-out transaction. The limit of Rs. 25 crores shall not be applicable to schemes managed by Employee Provident Fund Organisation (EPFO), India and Recognized Provident Funds, Approved Gratuity Funds and Approved Superannuation Funds under Income Tax Act, 1961, till August 31, 2025 or as specified in the Regulations time to time. The AMC/Trustee reserves the right to introduce, change, modify or withdraw any of the features available in this facility from time to time.
Principles of incentive structure for market makers	Incentives to the Market Maker will be linked to the performance of the Market Maker in terms of generating liquidity in units of the Scheme. Incentives, if any, to the Market Maker shall be charged to the Scheme within the maximum permissible limit of TER. Incentives to the Market Maker shall be at the discretion of the AMC which may be variable in nature or fixed amount adhering to maximum permissible limit of TER. Determination of incentives for Market Makers Listed below are a few criteria based on which the AMC will determine

	the incentives to the Market Makers : • Volume carried out by the Market Maker on the Exchange as compared to total volume of respective ETFs on the Exchange. • Any other performance-based incentive that the Market Maker Committee of the AMC may decide. The incentive may be fixed monthly compensation which shall not exceed TER of the Scheme. Incentives, if any, will be payable to the Market Maker subject to the Market Maker fulfilling its obligations and responsibilities.
Minimum balance to be maintained and consequences of non-maintenance	Not Applicable.
Account statements	Units issued by the AMC under the Scheme shall be credited to the Investor's beneficiary account with a Depository Participant (DP) of CDSL or NSDL. The AMC will endeavour to credit the units to the beneficiary account of the Unit holder within two Business Days from the date of receipt of credit of the funds. Unit holders who have a Demat Account are requested to note the following : • Investors who have holdings in mutual funds and securities in their demat account shall receive a Single Consolidated Account Statement from the Depository. • Consolidation of account statement shall be done on the basis of PAN. In case of multiple holdings, it shall be PAN of the first holder and pattern of holding. • The CAS shall be generated on a monthly basis and shall be sent by the Depositories within twelve (12) days from the month end, to those who have opted for delivery via electronic mode and within fifteen (15) days from the month end, to those Unit holders who have opted for delivery via physical mode. The CAS as mentioned shall be sent to those Unit holders in whose folio(s)/demat account(s) transaction(s) has/have taken place during the month. • As a green initiative measure, SEBI vide its circular no. SEBI/HO/MRD-PoD2/CIR/P/2024/93 dated July 1, 2024 has specified that the CAS shall be despatched by e-mail to all the Investors whose e-mail addresses are registered with the Depositories and AMCs/MF-RTAs. However, where an Investor does not wish to receive CAS through e-mail, an option shall be given to the Investor to receive the CAS in physical form at the address registered with the Depositories and the AMCs/MF-RTAs. The Depositories shall also intimate the Investor on a quarterly basis through the SMS mode specifying the e-mail id on which the CAS is being sent. In case there is no transaction in any of the mutual fund folios, then CAS detailing holdings of investments will be issued to Unit holders who have opted for delivery via electronic mode, on or before the eighteenth (18th) day of April and October and to Unit holders who have opted for delivery via physical mode, on or before the twenty-first (21st) day of April and

	October. However, where an Unit holder does not wish to receive CAS through e-mail, option shall be given to the Unit holder to receive the CAS in physical form at the address registered with the Depositories and the AMCs/MF-RTAs. For further details, refer SAI.
Dividend / IDCW	Not Applicable.
Redemption	The Market Maker/Large Investor may submit Redemption request transaction form prescribed by the AMC enclosed with Redemption request slip used in the depository system duly acknowledged by the Depository Participant with which the Market Maker/Large Investor has a depository account. Redemption proceeds in the form of basket of securities included in the Underlying Index in the same proportion will be credited to the designated DP account of the Market Maker/Large Investor. Any fractions in the number of securities transferable to Market Maker/Large Investor will be rounded off to the lower integer and the value of the fractions will be added to the Cash Component payable. Applicable Cash Component will be recovered along with necessary transaction handling charges. Payment of proceeds in cash: The Fund at its discretion may accept the request of Market Maker/Large Investor for payment of redemption proceeds in cash in Creation Unit Size or in multiples thereof. Such investors shall submit Redemption request transaction form prescribed by the AMC enclosed with redemption request slip used in the depository system duly acknowledged by the depository participant with which Market Maker/Large Investor has a depository account. whereupon the Fund will arrange to sell underlying portfolio securities on behalf of the investor. Accordingly, the sale proceeds at the actual execution price of the underlying portfolio, after adjusting necessary transaction handling charges/costs and applicable Cash Component, will be remitted to the investor. The number of Units so redeemed will be subtracted from the unitholder's account balance (DP) and a statement to this effect will be issued to the unitholder by depository. The Redemption or Repurchase proceeds shall be dispatched to the Unitholders within three working days from the date of Redemption or Repurchase. AMFI, in consultation with SEBI, has published a list of exceptional circumstances for schemes unable to transfer Redemption or Repurchase proceeds to Investors within the stipulated time as mentioned above, along with applicable time frame for transfer of Redemption or Repurchase proceeds to the unitholders in such exceptional circumstances. The said list is available on AMFI website.
Bank Mandate	As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications and

	therefore, Investors are requested to fill-up the appropriate box in the application form failing which applications are liable to be rejected. Additionally, if the bank details provided by Investors are different from the details available on instrument, the AMC may seek additional details from Investors to validate the bank details provided by Investors.
Delay in payment of Redemption / Repurchase proceeds	The Asset Management Company shall be liable to pay interest to the unitholders at @ 15% per annum as specified vide paragraph 14.2 of the SEBI Master Circular dated June 27, 2024 for the period of such delay. However, the AMC will not be liable to pay any interest or compensation or any amount otherwise, in case the AMC/Trustee is required to obtain from the Investor/Unit holder, verification of identity or such other details relating to Subscription/Redemption for Units under any applicable law or as may be requested by a Regulatory Authority or any government authority, which may result in delay in processing the application.
Unclaimed Redemption Amount	The unclaimed Redemption amount may be deployed by the Mutual Fund in call money market, Money Market Instruments or separate plan of overnight scheme/ liquid scheme / money market mutual fund scheme floated specifically for deployment of the unclaimed amounts only. Provided that such schemes where the unclaimed Redemption amounts are deployed shall be only those Overnight scheme/ Liquid scheme / Money Market Mutual Fund schemes which are placed in A-1 cell (Relatively Low Interest Rate Risk and Relatively Low Credit Risk) of Potential Risk Class matrix. The Investors who claim the unclaimed amounts during a period of three years from the due date shall be paid initial unclaimed amount along-with the income earned on its deployment. Investors, who claim these amounts after 3 years, shall be paid initial unclaimed amount along-with the income earned on its deployment till the end of the third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education. Please refer to SAI for further details.
Disclosure w.r.t. investment by minors	A minor can invest through his/her parent/lawful guardian. Minors can complete their KYC requirements for their folio through guardian. Payment for investment by any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor with parent or legal guardian. For further details, please refer to SAI.
Settlement of purchase/sale of units of the Scheme on the Stock Exchange	Buying/Selling of Units of the Scheme on the Exchange(s) is just like buying/selling any other normal listed security. If an Investor has bought Units, then such Investor has to pay the purchase amount to the broker/sub-broker such that the amount paid is realised before the funds pay-in day of the settlement cycle on the Exchange(s). If an Investor has sold Units, then such Investor has to deliver the Units to the broker/sub-broker before the securities pay-in day of the

	settlement cycle on the Exchange(s). The Units (in the case of Units bought) and the funds (in the case of Units sold) are paid out to the broker on the payout day of the settlement cycle on the Exchange(s). The Exchange(s) regulations stipulate that the trading member should pay the money or Units to the Investor within 24 hours of the payout. If an Investor has bought Units, then such Investor should give Standing Instructions for 'Delivery-In' to its Depository Participant for accepting Units in its beneficiary account. An Investor should give the details of its beneficiary account and the Depository Participant-ID of their Depository Participant to their trading member. The trading member will transfer the Units directly to the beneficiary account of the Investor on receipt of the same from Exchange(s)' clearing corporation. An Investor who has sold Units should instruct their Depository Participant to give 'Delivery Out' instructions to transfer the Units from their beneficiary account to the pool account of their trading member through whom they have sold the Units. The details of the Pool A/c (CM-BP-ID) of their trading member to which the Units are to be transferred, Unit quantity etc. should be mentioned in the Delivery Out instructions given by them to the Depository Participant. The instructions should be given well before the prescribed securities pay-in day. SEBI has advised that the Delivery Out instructions should be given at least 24 hours prior to the cut-off time for the prescribed securities pay-in to avoid any rejection of instructions due to data entry errors, network problems, etc. The rolling settlement will be on T+1 basis. While calculating the days from the trading day, weekend days (i.e. Saturday and Sundays), Exchange holidays and bank holidays will not be taken into consideration.
Potential Risk Class (PRC)	Please refer to PRC matrix disclosed on the cover page. The PRC reflects the maximum risks (i.e., interest rate risk and credit risk) that the Scheme can take. Positioning of an ETF/ Index Fund in the Potential Risk Class (PRC) matrix shall be in the same cell as that of positioning of the index in the PRC matrix. However, movement to a lower risk cell in the PRC matrix shall be permitted on account of investment into higher rated securities and exposure to cash within the permitted range of portfolio replication norms.

III. OTHER DETAILS

A. Periodic Disclosures such as monthly portfolio disclosures and annual report:

Portfolio disclosures

The AMC shall disclose portfolio (along with ISIN) of the Scheme on a monthly basis within 10 days from the close of each month on the websites of the AMC (www.angelonemf.com) and AMFI (www.amfiindia.com) in a user-friendly and downloadable spreadsheet format. In case of unitholders whose email addresses are registered with the Fund, the portfolios disclosed as above shall be sent to the unitholders via email. The unitholders whose e-mail address are not registered with the Fund are requested to update / provide their email address to the Fund for updating the database.

Investors may place a specific request to the Mutual Fund for sending the monthly Scheme portfolio through e-mail. The AMC shall provide a physical copy of the statement of its Scheme's portfolio, without charging any cost, on specific request received from a Unit holder.

Annual Report

The scheme wise Annual Report or an abridged summary thereof shall be mailed to all unitholders within four months from the date of closure of the relevant account's year i.e. 31st March each year, whose e-mail address is registered with the Fund. The physical copies of the scheme wise Annual Report will be sent to those unitholders who have opted-in to receive physical copies, and the same will also be made available to the unitholders at the registered office of the AMC.

An advertisement shall also be published in all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the scheme wise annual report on the websites of the AMC and AMFI and the modes such as SMS, telephone, email or written request (letter), etc. through which Unit holders can submit a request for a physical or electronic copy of the scheme wise annual report or abridged summary thereof.

The physical copy of the scheme wise annual report or abridged summary shall be made available to the Investors at the registered office of the AMC. A link of the Scheme's annual report shall be displayed prominently on the website of the Mutual Fund (www.angelonemf.com) and that of AMFI (www.amfiindia.com).

The AMC shall also provide a physical copy of abridged summary of the annual report, without charging any cost, on specific request received from the unitholder.

Risk-o-meter

In accordance with paragraph 5.16 of SEBI Master Circular dated June 27, 2024, the AMC shall disclose:

- (a) risk-o-meter of the Scheme and benchmark while disclosing the performance of the Scheme vis-à-vis benchmark and
- (b) details of the Scheme portfolio including the Scheme risk-o-meter, name of benchmark and risk-o-meter of benchmark while communicating the monthly statement of Scheme portfolio via email.

Risk-o-meter of the Scheme shall be evaluated on a monthly basis and shall be disclosed along with Scheme portfolio disclosure on the website of the Mutual Fund (www.angelonemf.com) and that of AMFI (www.amfiindia.com) within 10 days from the close of each month. The AMC shall also disclose the risk level of its schemes as on March 31 of every year, along with number of times the risk level has changed

over the year, on its website and on AMFI's website.

Any change in risk-o-meter of the Scheme shall be communicated by way of notice-cum-addendum and by way of an e-mail or SMS to the unitholders of the Scheme.

Scheme Summary Document

The scheme summary document for all the schemes of the Mutual Fund shall be disclosed on the websites of the AMC (www.angelonemf.com), AMFI (www.amfiindia.com) and Stock Exchanges, containing details of the schemes including but not limited to scheme features, Fund Manager details, investment details, investment objective, expense ratios, portfolio details, etc. in 3 data formats i.e. PDF, spreadsheet and a machine readable format (either JSON or XML) on a monthly basis or whenever there is change in any of the specified fields, whichever is earlier, within 5 working days of such change.

Indicative Net Asset Value (iNAV)

iNAV of the Scheme i.e. the per unit NAV based on the current market value of its portfolio during the trading hours of the Scheme, shall be disclosed on a continuous basis on the Stock Exchange(s), where the units of the Scheme are listed and traded and shall be updated at least four times a day i.e. opening and closing iNAV and at least two times during the intervening period with minimum time lag of 90 minutes between the two disclosures. iNAV will be disclosed only on Business Days.

Tracking Error

The Tracking Error based on past one year rolling data, shall be disclosed on a daily basis, on the websites of the AMC and AMFI. In case the Scheme has been in existence for a period of less than one year, the annualized Tracking Error shall be calculated based on available data.

Tracking Difference

Tracking Difference i.e. the annualized difference of daily returns between the index and the NAV of the Scheme shall be disclosed on the websites of the Mutual Fund and AMFI, on a monthly basis, for tenures 1 year, 3 years, 5 year, 10 year and since the date of allotment of units. This would be applicable after the Scheme completes one year since inception.

B. Transparency/NAV Disclosure:

NAVs are determined for every Business Day except in special circumstances. NAVs are calculated upto four decimal places and are made available on the websites of AMFI (www.amfiindia.com) and the Mutual Fund (www.angelonemf.com) by 11.00 p.m. on all Business Days. The NAVs are be available on the Toll Free Number 1800-209-0231 on all Business Days (viz. Monday to Friday between 9.00 a.m. to 6 p.m. and on Saturdays (1st & 3rd) between 9.00 a.m. to 1.00 p.m.) and on the website of the Registrar and Transfer Agent CAMS (www.camsonline.com).

In case the NAVs are not available before the commencement of Business Hours on the following day due to any reason, the AMC shall issue a press release giving reasons for the delay and explain when it would be able to publish the NAVs. Further, the AMC will extend facility of sending latest available NAVs to unitholders through SMS, upon receiving a specific request in this regard.

C. Transaction charges and stamp duty:

Transaction charges :

No transaction charge shall be deducted from the Subscription amount for transactions / applications received through the distributors.

Stamp Duty :

Pursuant to the notification no. S.O. 1226(E) and G.S.R. 226(E) dated March 30, 2020 issued by the Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of the notification dated February 21, 2019 issued by the Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019 and Clause 10.1 of SEBI Master Circular dated May 19, 2023, a stamp duty @ 0.005% of the transaction value would be levied on applicable mutual fund transactions, with effect from July 01, 2020. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase/ switch-in transactions to the unitholders would be reduced to that extent.

Please refer to SAI for further details.

D. Associate Transactions :

Please refer to SAI for further details.

E. Taxation :

For details on taxation please refer to the clause on Taxation in the SAI apart from the following:

Particulars	Resident Investors	Non-Resident Investors	Mutual Fund
Dividend ²	Taxable at normal tax rates applicable to Investor	20%*	NIL ¹
Capital Gains: a) Long Term (period of holding: more than 24 months)	12.5%* (without indexation benefit)	12.5%* (without indexation & foreign exchange fluctuation benefit)	
b) Short Term ³ (period of holding: up to 24 months)	At normal tax rates as may be applicable*	At normal tax rates as may be applicable*	

* Basic Tax shall be increased by surcharge as per applicable rate and Health & Education Cess at the rate of 4% on aggregate of basic tax & surcharge.

Notes:

- As per section 10(23D) of the Income-tax Act, 1961, a mutual fund registered with Securities and Exchange Board of India (SEBI), the entire income of such mutual fund is exempt from income-tax. Further, such mutual fund will receive all its income without deduction of tax at source as per provisions of Section 196 of the Act.

2. With effect from April 1, 2020, income distributed by a mutual fund in respect of units of mutual funds is taxable in the hands of the unitholders at normal tax rates (plus applicable surcharge and cess).
3. As per section 111A of the Income-tax Act, 1961 as amended by Finance Act 2024 (No.2) short-term capital gains on transfer of units shall be taxable @20% subject to STT on transfer of such units.

TDS Applicability:

In case of Resident Investors: TDS is applicable at the rate of 10% on income distributed in excess of Rs.5,000 by a mutual fund.

In case of Non-Resident Investors: TDS is applicable on any income in respect of units of a Mutual Fund at lower of 20% (plus applicable surcharge and cess) or rate of income-tax provided in the relevant Double Taxation Avoidance Agreement ('DTAA').

As per the provisions of section 90(2) of the Act, in determining the taxability of a non-resident, the provisions of the relevant DTAA or the Act, whichever are more beneficial, shall apply. Accordingly, if the Investor is a resident of country with which India has entered into a DTAA, the provisions of the DTAA or of the Act, whichever are more beneficial to the Investor, shall apply.

Section 90(4) of the Act, provides that a taxpayer, not being a resident, to whom a DTAA applies, shall not be entitled to claim any relief under such DTAA unless a certificate of it being a resident in any country outside India is obtained by it from the Government of that country. Further, section 90(5), provides that the taxpayer referred to in section 90(4) of the Act, shall also provide such other documents and information, as may be prescribed.

Section 206AB of the Act provides for higher rate for TDS for the non-filers of income-tax return. The TDS rate in this section is higher of the following rates:

- i) twice the rate specified in the relevant provision of the Act; or
- ii) twice the rate or rates in force; or
- iii) the rate of five per cent.

However, the said provision does not apply to a non-resident who does not have a permanent establishment in India and a person who is not required to furnish the return of income for the assessment year relevant to the said previous year and is notified by the Central Government in the Official Gazette in this behalf.

Section 206AA of the Act apply in case PAN is not furnished, the tax shall be deducted at higher of the following rates:

- i) rates specified in relevant provisions of the Act; or
- ii) rate or rates in force; or
- iii) rate of 20%.

The above income-tax/TDS rates are in accordance with the provisions of the Income-tax Act, 1961 as amended by Finance Act 2024. The above rates are based on the assumption that the mutual fund units are held by the Investors as capital assets and not as stock in trade.

Investors are requested to note that the tax position prevailing at the time of investment may change in future due to statutory amendment(s). The Mutual Fund will pay/deduct taxes as per the applicable tax laws on the relevant date considering the provisions of the Act. The above information is provided for only general information purposes and does not constitute tax or legal advice. In view of the individual nature of tax benefits, each Investor is advised to consult with his/ her tax consultant with

respect to the specific direct tax implications arising out of their transactions.

F. Rights of Unitholders :

Please refer to SAI for details.

G. List of Official Points of Acceptance:

Please refer to the link (www.angelonemf.com/service-branches)

H. Penalties, pending litigation or proceedings, findings of inspections or investigations for which action may have been taken or is in the process of being taken by any Regulatory Authority:

Please refer to the link (www.angelonemf.com/downloads)

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

The Scheme under this Scheme Information Document was approved by the Directors of the AMC on September 10, 2024 and December 11, 2024 and by the Directors of the Trustee on September 12, 2024 and December 13, 2024. The Trustee has ensured that Angel One Nifty 1D Rate Liquid ETF - Growth approved by the Trustee is a new product offered by Angel One Mutual Fund and is not a minor modification of any existing scheme/fund/product.

Name, address and contact no. of Registrar and Transfer Agent (R&T), email id of R&T, website address of R&T, Official Points of Acceptance, collecting banker details etc.

R&T

Computer Age Management Services Limited (CAMS) 9th Floor | Tower II | Rayala Towers # 158 | Anna Salai | Chennai – 600 002. Contact numbers : +91-44-2843 3303 /+91-44-6102 3303 | E-Mail ID: enq_g@camsonline.com |website: www.camsonline.com

Official point of acceptance of transactions (AMC office) :

G-1, Ground floor, Ackruti Trade Centre, Road no. 7, Kondivita, Andheri (East), Mumbai – 400 093

Official Points of Acceptance of transactions (CAMS offices) :

Please refer to the link (www.angelonemf.com/service-branches). Details of the OPAs are also mentioned below :

- Nibedita First Floor, J B Road, Palace Compound, Agartala, Near Babuana Tea and Snacks, Tripura West, Pin - 799001
- No. 8, II Floor Maruti Tower Sanjay Place, Agra, Uttarpradesh - 282002
- 111 - 113, 1 st Floor - Devpath Building Off C G Road Behind Lal Bungalow, Ellis Bridge, Ahmedabad, Gujarat - 380006
- No. 3. First Floor, Shree Parvati, Plot No. 1 / 175, Opp. Mauli Sabhagruh, Zopadi Canteen, Savedi, Ahmednagar - 414003
- AMC No. 423 / 30, Near ChurchOpp T B Hospital, Jaipur Road, Ajmer, Rajasthan - 305001
- Opp. RLT Science College Civil Lines, Akola, Maharashtra - 444001
- City Enclave, Opp. Kumar Nursing Home, Ramghat Road, Aligarh, Uttarpradesh - 202001

- 30/2, A & B, Civil Lines Station Besides, Vishal Mega Mart Strachey Road, Allahabad, Uttarpradesh - 211001
- Doctor's Tower Building, Door No. 14 / 2562, First Floor, North of Iorn Bridge, Near Hotel Arcadia Regency, Alleppey, Kerala - 688001
- 256A, Scheme No. 1, Arya Nagar, Alwar, Rajasthan - 301001
- 81, Gulsham Tower, 2nd Floor, Near Panchsheel Talkies, Amaravati, Maharashtra, 444601
- Shop No. 4250, Near B D Senior Secondary School, Ambala Cantt, Ambala Haryana – 133001
- B 1, First Floor, Mira Arcade, Library Road, Opp. SBS Bank, Amreli - 365601
- 3rd Floor, Bearing Unit No. 313, Mukut House, Amritsar - 143001
- 101, A.P. Tower, B / H, Sardhar Gunj, Next to Nathwani Chambers, Anand, Gujarat - 388001
- AGVR Arcade, Second Floor, Plot No. 37 (Part), Layout No. 466 / 79, Near Canara Bank, Sangamesh Nagar, Anantapur, Andhra Pradesh - 515001
- No. 351, Icon, 501, Fifth Floor, Western Express Highway, Andheri East, Mumbai - 400069
- Similipada, Near Sidhi Binayak +2 Science Collage, Angul - 759122
- Shop No. F - 56, First Floor, Omkar Complex, Opp. Old Colony, Near Valia Char Rasta, GIDC, Ankleshwar, Gujarat - 393002
- Mukherjee Building First Floor, Beside MP Jewellers, Next to Mannapuram, Ward no 5 Link Road, Arambagh Hooghly, West Bengal 712601
- Old N C C Office, Ground Floor, Club Road, Arrah - 802301
- Block - G, First Floor, P C Chatterjee Market Complex, Rambandhu Talab PO, Ushagram Asansol, West Bengal - 713303
- 2nd Floor, Block No. D - 21 - D - 22, Motiwala Trade Centre, Nirala Bazar, New Samarth Nagar, Opp. HDFC Bank, Aurangabad - 431001
- Shop No. 02, First Floor, Shreyas Complex, Near Old Bus Stand, Bagalkot, Karnataka - 587101
- B. C. Sen Road, Balasore, Orissa - 756001
- No. 18 / 47 / A, Govind Nilaya, Ward No. 20, Sangankal Moka Road, Gandhinagar, Ballari - 583102
- Trade Centre, 1st Floor, 45, Dikensen Road (Next to Manipal Centre), Bangalore, Karnataka - 560042
- First Floor, No. 17 / 1, (272) Tweleth Cross Road, Wilson Garden, Bangalore - 560027
- First Floor, Central Bank Building, Machantala, PO Bankura, Dist Bankura, West Bengal - 722101
- N / 39, K. N .C. Road, First Floor, Shrikrishna Apartment (Behind HDFC Bank Barasat Branch), P. O. and P. S. Barasat, Dist. 24 P. G. S. (North) - 700124
- F - 10, First Wings, Desai Market, Gandhi Road, Bardoli - 394601
- F - 62 - 63, Second Floor, Butler Plaza, Commercial Complex, Civil Lines, Bareilly, Uttarpradesh - 243001
- Apurba Market, Ground Floor, Vill Mirjapur, Opp: Basirhat College, P.O. Basirhat College, Dist. 24 P G S (North), Basirhat - 743412
- C/O. Rajesh Mahadev & Co., Shop No. 3, First Floor, Jamia Complex Station Road, Basti - 272002
- Classic Complex, Block No. 104, First Floor, Saraf Colony, Khanapur Road, Tilakwadi, Belgaum - 590006
- Kalika temple Street, Ground Floor, Beside SBI BAZAR Branch, Berhampur - 760002
- Das & Das Complex, First Floor, By Pass Road, Opposite to Vishal Mega Mart, Chhapulia, Bhadrak, Odisha - 756100
- Ground Floor, Gurudwara Road, Near Old Vijaya Bank, Bhagalpur - 812001
- B - 12, Shopping Center, Ranjeet Nagar, Bharatpur, Rajasthan - 321001
- A - 111, First Floor, R K Casta, Behind Patel Super Market, Station Road, Bharuch - 392001
- 2907 GH, GT Road, Near Zila Parishad, Bhatinda, Punjab - 151001
- 501 – 503, Bhayani Skyline, Behind Joggers Park, Atabhai Road, Bhavnagar – 364001
- First Floor, Plot No.3, Block No.1, Priyadarshini Pariswar west, Behind IDBI Bank, Nehru Nagar, Bhilai - 490020

- C/o. Kodwani Associates, Shop No. 211 - 213 2nd floor, Indra Prasth Tower syam Ki Sabji Mandi, Near Mukerjee Garden, Bhilwara, Rajasthan - 311001
- Plot no 10, 2nd Floor, Alankar Complex, Near ICICI Bank, MP Nagar, Zone II, Bhopal, Madhya Pradesh - 462011
- Plot No. 501 / 1741 / 1846, Office No. 203 (2nd Floor), Centre Point, Sriya Talkies Road, Kharvel Nagar, Unit-3, Bhubaneswar, Odisha - 751001
- Tirthkala First Floor, Opp BIC Bank, New Station Road, Bhuj - 370001
- 3, Adelaide Apartment, Christain Mohala, Behind Gulshan - E - Iran Hotel, Amardeep Talkies Road, Bhusawal, Maharashtra - 425201
- R - C Palace, Amber Station Road, Opp Mamta Complex, Biharsharif - 803101
- Padmasagar Complex, First Floor, 2nd Gate, Ameer Talkies Road, Vijayapur (Bijapur) - 586101
- Behind Rajasthan Patrika In front of vijaya bank, 1404, amar singh pura Bikaner - 334001
- Shop No. B - 104, First Floor, Narayan Plaza, Link Road, Bilaspur (C. G) - 495001
- No. 107 / 1, A C Road, Ground Floor, Bohorompur, Murshidabad, West Bengal - 742103
- 1st Floor, Plot No. HE-7 City Centre, Sector 4, Bokaro Steel City, Bokaro, Jharkhand - 827004
- Bhubandanga, Opposite. Shiv Shambhu Rice Mill, First Floor, Bolpur, West Bengal - 731204
- G. N. B. Road, Bye Lane, Prakash Cinema, P.O. & Dist. Bongaigaon, Assam - 783380
- 501 - TIARA, CTS 617, 617 / 1 - 4, Off Chandavarkar Lane, Maharashtra Nagar, Borivali - West, Mumbai - 400092
- 399, G T Road, Basement, Building Name - Talk of the Town, Burdwan, West Bengal - 713101
- 29 / 97G, 2nd Floor, S A Arcade, Mavoor Road, Arayidathupalam, Calicut, Kerala - 673016
- A. T., Gram - Gutusahi, Under The Nimdih, Panchayat, P.O. Chaibasa, Thana. Muffasil, Dist - West Singhbhum, Jharkhand - 833201
- Deepak Tower, SCO 154 - 155, 1st Floor - Sector 17 - Chandigarh, Punjab - 160017
- Opp Mustafa decor, Behind Bangalore, Bakery Kasturba Road, Chandrapur, Maharashtra - 442402
- New No. 10 (Old No. 178) M.G.R. Salai, Nungambakkam, Chennai - 600 034.
- No. 158, Rayala Tower - 1, Anna Salai, Chennai - 600002
- Second Floor, Parasia Road, Near Surya Lodge, Sood Complex, Above Nagpur CT Scan, Chhindwara, Madhya Pradesh - 480001
- Shop No. 7, A V C Arcade, 3, South Car Street - 608001
- 3, Ashok Nagar, Near Heera Vatika, Chittorgarh, Rajasthan - 312001
- Building Name Modayil, Door No. 39 / 2638, DJ, 2nd Floor, 2A, M.G. Road, Cochin - 682016
- No. 1334, Thadagam Road, Thirumurthy Layout, R.S. Puram, Behind Venketeswara Bakery, Coimbatore - 641002
- Nipendra Narayan Road (N. N. Road), Opposite Udichi Market Near - Banik Decorators PO & Dist , Cooch Behar, West Bengal - 736101
- Near Indian Overseas Bank, Cantonment Road, Mata Math, Cuttack, Orissa - 753001
- Ground Floor , Belbhadrapur, Near Sahara Office, Laheriasarai Tower Chowk, Laheriasarai, Darbhanga - 846001
- 13, First Floor, Akkamahadevi Samaj Complex, Church Road, P. J. Extension, Davangere, Karnataka - 577002
- 204 / 121, Nari Shilp Mandir Marg, First Floor, Old Connaught Place, Chakrata Road, Dehradun, Uttarakhand, 248001
- S S M Jalan Road, Ground floor, Opp. Hotel Ashoke, Caster Town, Deoghar, Jharkhand - 814112
- 11 Ram Nagar, First Floor, A. B. Road, Near Indian - Allahabad Bank, Dewas - 455001
- Urmila Towers, Room No. 111 First Floor, Bank More, Dhanbad, Jharkhand - 826001
- 16 A / 63 A, Pidamaneri Road, Near Indoor Stadium, Dharmapuri, Tamilnadu - 636701
- 1793/ A , J B Road, Near Tower Garden, Dhule - 424001
- Amba Complex, Ground Floor, H S Road, Dibrugarh - 786001
- H / No. - 2 / 2, S K K Building, OPP SUB - Urban Police Station, Dr. Hokeshe Sema Road, Signal Point,

Dimapur - 797112

- Plot No.3601, Nazrul Sarani, City Centre, Durgapur - 713216
- No. 22 b - 3 - 9, Karl Marx Street, Powerpet, Eluru, Andhra Pradesh - 534002
- 197, Seshaiyer Complex, Agraharam Street, Erode, Tamilnadu - 638001
- 9/1/51, Rishi Tola Fatehganj, Ayodhya, Faizabad, Uttar Pradesh-224001
- LG3, SCO 12 Sector 16, Behind Canara Bank, Faridabad – 121002
- First Floor, Adjacent to Saraswati Shishu Mandir School, Gaushala, Near UPPCL Sub Station (Gandhi Park), Company Bagh Chauraha, Firozabad - 283203
- No. 507, 5Th Floor, Shree Ugati Corporate Park, Opp Pratik Mall, Near HDFC Bank, Kudasan, Gandhinagar - 382421
- Shyam Sadan, First Floor, Plot No. 120, Sector 1 / A, Gandhidham - 370201
- House No. GTK / 006 / D / 20(3) (Near Janata Bhawan), D. P. H. Road, Gangtok, Sikkim - 737101
- C/o. Sri Vishwanath Kunj, Ground Floor, Tilha Mahavir Asthan, Gaya - 823001
- Platinum Mall, Office No. 307, Third Floor, Jawahar Road, Ghatkopar East, Mumbai - 400077
- 1st Floor, C - 10, RDC Rajnagar, Opp Kacheri, Gate No. 2, Ghaziabad - 201002
- Office No. 103, 1st Floor, Unitech City Centre, M.G. Road, Panaji Goa, Goa - 403001
- First Floor, Prem Praksh Tower B / H, B. N. Chambers Ankleshwar, Mahadev Road, Godhra, Gujarat - 389001
- A / 177, Kailash Complex, Opp. Khedut Decor Gondal, Gujarat, 360311
- Shop No. 5 & 6, Third Floor, Cross Road, The mall, A D Tiraha, Bank Road, Gorakhpur -273001
- Pal Complex, First Floor, Opp. City Bus Stop, Super Market, Gulbarga, Karnataka - 585101
- Door No. 31 - 13 - 1158, First Floor, 13 / 1, Arundelpet, Ward No. 6, Guntur - 522002
- Unit No. - 115, First Floor Vipul Agora Building, Sector - 28, Near Sahara Mall, Mehrauli, Gurgaon Road, Chakkarpur, Gurgaon - 122001
- Piyali Phukan Road, K. C. Path, House No. 1, Rehabari, Guwahati - 781008
- G - 6, Global Apartment, Kailash Vihar Colony, Opp. Income Tax Office, City Centre, Gwalior, Madhya Pradesh - 474002
- Mouza - Basudevpur, J. L. No. 126, Haldia Municipality, Ward No. 10, Durgachak, Haldia - 721602
- Durga City Centre, Nainital Road, Haldwani, Uttarakhand - 263139
- F - 3, Hotel Shaurya, New Model Colony, Haridwar, Uttarkhand - 249408
- PANKAJA', Second Floor, Near Hotel Palika, Race Course Road, Hassan - 573201
- Municipal Market, Annanda Chowk, Hazaribag, Jharkhand - 825301
- Unit No. 326, Third Floor, One World - 1, Block - A, Himmatnagar - 383001
- No - 12, Opp. HDFC Bank, Red Square Market, Hisar, Haryana - 125001
- Near Archies Gallery, Shimla Pahari Chowk, Hoshiarpur, Punjab - 146001
- Survey No. 25 / 204, Attibele Road, HCF Post, Mathigiri, Above Time Kids School, Oppsite To Kuttys Frozen Foods, Hosur - 635110
- No. 204 - 205, First Floor, B - Block, Kundagol Complex, Opp. Court, Club Road, Hubli, Karnataka-580029
- 101, Shalimar Corporate Centre, 8 - B, South Tukogunj, Opp.Greenpark, Indore, MadhyaPradesh - 452001
- 8, Ground Floor, Datt Towers, Behind Commercial Automobiles, Napier Town, Jabalpur, Madhya Pradesh - 482001
- R-7, Yudhisthir Marg C - Scheme, Behind Ashok Nagar Police Station, Jaipur, Rajasthan - 302001
- 144, Vijay Nagar, Near Capital Small Finance Bank, Football Chowk, Jalandhar City, Punjab -144001
- Rustomji Infotech Services 70, Navipeth, Opp. Old Bus Stand, Jalgaon, Maharashtra - 425001
- Shop No. 6, Ground Floor, Anand Plaza Complex, Bharat Nagar, Shivaji Putla Road, Jalna, Maharashtra - 431203
- Babu Para, Beside Meenaar Apartment ,Ward No. VIII, Kotwali Police Station, Jalpaiguri, West Bengal - 735101

- JRDS Heights, Sector 14, Nanak Nagar, Near Peaks Auto Showroom, Jammu Jammu & Kashmir - 180004
- 207, Manek Centre, P N Marg, Jamnagar, Gujarat - 361001
- Tee Kay Corporate Towers, 3rd Floor, S B Shop Area, Main Road, Bistupur, Jamshedpur-831001
- Office Number 112, First Floor, Mahatta Tower, B Block Community Centre, Janakpuri, New Delhi -110058
- 248, Fort Road Near Amber Hotel, Jaunpur Uttarpradesh - 222001
- No. 372 / 18D, First Floor, Above IDBI Bank, Beside V - Mart, Near RAKSHAN, Gwalior Road, Jhansi - 284001
- 1/5, Nirmal Tower, 1st Chopasani Road, Jodhpur, Rajasthan - 342003
- SINGH BUILDING, GROUND FLOOR, C/O-PRABHDEEP SINGH, PUNJABI GALI, OPP V-MART, GAR ALI, PO & PS-JORHAT, JORHAT-785001
- "Aastha Plus", 202 - A, Second Floor, Sardarbag Road, Nr. Alkapuri, Opp. Zansi Rani Statue, Junagadh, Gujarat - 362001
- D No 3/2151/2152, Shop No 4, Near Food Nation, Raja Reddy Street, Kadapa – 516001, Andhra Pradesh
- D. No. 25 - 4 - 29, First Floor, Kommireddy vari street, Beside Warf Road, Opp swathi medicals, Kakinada - 533001
- Office No. 413, 414, 415, Fourth Floor, Seasons Business Centre, Opp. KDMC (Kalyan Dombivli Municipal Corporation), Shivaji Chowk, Kalyan (W) – 421301
- A – 1 / 50, Block A, Kalyani - Nadia Dt, PIN - 741235
- Collage Road, Kangra, Dist. Kangra - 176001
- Room No. PP. 14 / 435, Casa Marina Shopping Centre, Talap, Kannur, Kerala - 670004
- First Floor 106 - 108 City Centre, Phase II, 63/ 2, The Mall, Kanpur, Uttarpradesh - 208001
- H. No. 7 - 1 - 257, Upstairs S B H mangammathota, Karimnagar, Telangana - 505001
- No. 29, Avtar Colony, Behind vishal mega mart, Karnal - 132001
- 126 G, V. P. Towers, Kovai Road, Basement of Axis BankKarur, Tamilnadu - 639002
- KMC XXV / 88, I, Second Floor, Stylo Complex, Above Canara Bank, Bank Road, Kasaragod - 671121
- Dev Bazar, Bazpur Road, Kashipur - 244713
- C/o. Rice Education and IT Centre, Near Wireless Gali, Amla Tola, Katihar - 854105
- First Floor, Gurunanak dharmakanta, Jabalpur Road, Bargawan, Katni, Madhya Pradesh - 483501
- Shop No. 11 - 2 - 31 / 3, First Floor, Philips Complex, Balajinagar, Wyra Road, Near Baburao Petrol Bunk, Khammam, Telangana - 507001
- "Silver Palace" OT Road, Inda - Kharagpur, G - P - Barakola, P.S. Kharagpur Local, Dist West Midnapore - 721305
- 2 B, 3rd Floor, Ayodhya Towers, Station Road, Kolhapur, Maharashtra - 416001
- 2/1, Russell Street, 2nd Floor, Kankaria Centre, Kolkata - 700071
- 3 / 1, R. N. Mukherjee Road, Third Floor, Office space - 3 C, "Shreeram Chambers", Kolkata - 700001
- Uthram Chanmbars (Ground Floor), Thamarakulam, Kollam - 691006
- Kh. No. 183 / 2 G, Opposite Hotel Blue Diamond, T. P. Nagar, Korba - 495677
- B-33, Kalyan Bhawan, Near Triangle Park, Vallabh Nagar, Kota, Rajasthan - 324007
- 1307 B, Puthenparambil Building, KSACS Road, Opp. ESIC Office, Behind Malayala Manorama Muttambalam - P O, Kottayam - 686501
- R. N. Tagore Road, In front of Kotawali, P. S. Krishnanagar Nadia - 741101
- No. 15 - 31 - 2 M - 1 / 4, First Floor, 14 - A, MIG, KPHB Colony, Kukatpally, Hyderabad - 500072
- No. 28 / 8, First Floor, Balakrishna Colony, Pachaiappa Street, Near VPV Lodge, Kumbakonam – 612001
- Shop No. 26 and 27, Door No. 39 / 265 A and 39 / 265 B, Second Floor, Skanda Shopping Mall, Old Chad Talkies, Vaddageri, 39th Ward, Kurnool - 518001
- Office No. 107, First Floor, Vaisali Arcade Building, Plot No 11, 6 Park Road, Lucknow - 226001

- U/ GF, Prince Market, Green Field, Near Traffic Lights, Sarabha Nagar Pulli, Pakhowal Road, Ludhiana, Punjab - 141002
- Shop No. 3, 2nd Floor Surya Towers, No. 272/273, Goodshed Street, Madurai - 625001
- H. No. 14-3-178/1B/A/1, Near Hanuman Temple, Balaji Nagar, Boothpur Road, Mahabubnagar - 509001, Telangana State.
- Kadakkadan Complex, Opp central school, Malappuram - 676505
- Daxhinapan Abasan, Opp Lane of Hotel Kalinga, SM Pally, Malda, West bengal - 732101
- "3 - 407 / 40 - 4, Basement Floor, Royal Enfield Show Room Building, Bellampally Road, Mancheria, Telangana State – 504302"
- No. 328 / 12, Ram Nagar, First Floor, Above Ram Traders, Mandi - 175001
- Opp. Bank of Bikaner and Jaipur, Harchand Mill Road, Motia Khan, Mandi Gobindgarh, Punjab - 147301
- 14-6-674/15(1), SHOP NO -UG11-2, MAXIMUS COMPLEX, LIGHT HOUSE HILL ROAD, MANGALORE – 575001, KARNATAKA
- Shop No. A2, Basement Floor, Academy Tower, Opposite Corporation Bank, Manipal, Karnataka - 576104
- Office No. 503, Buildmore Business Park, New Canca By pass Road, Ximer, Mapusa Goa - 403507
- F4 - Classic Heritage, Near Axis Bank, Opp. BPS Club, Pajifond, Margao, Goa - 403601
- 159 / 160 Vikas Bazar Mathura Uttarpradesh - 281001
- 108, First Floor, Shivam Plaza, Opp. Eves Cinema, Hapur Road, Meerut, Uttarpradesh - 250002
- First Floor, Subhadra Complex Urban Bank Road, Mehsana, Gujarat, 384002
- Ground Floor, Canara Bank Building , Dhundhi Katra, Mirzapur Uttarpradesh - 231001
- Street No 8-9 Center, Aarya Samaj Road, Near Ice Factory. Moga -142 001
- H 21 - 22, First Floor, Ram Ganga Vihar Shopping Complex, Opposite Sale Tax Office, Moradabad - 244001
- 30, Rajabahadur Compound, Opp. Indian Bank, Mumbai Samachar Marg, Fort, Mumbai, Maharashtra – 400023
- No. 235, Patel Nagar, Near Ramlila Ground, New Mandi, Muzaffarnagar - 251001
- Brahman Toli, Durgasthan Gola Road, Muzaffarpur, Bihar - 842001
- No. 1, First Floor, CH. 26 7th Main, 5th Cross (Above Trishakthi Medicals), Saraswati Puram, Mysore, Karnataka, - 570009
- F 142, First Floor, Ghantakarna Complex Gunj Bazar, Nadiad, Gujarat - 387001
- Amulapatty, V. B. Road, House No. 315, Nagaon, Assam - 782003
- Fourth Floor, Kalluveettil Shyras Center, 47, Court Road, Nagercoil, Tamilnadu - 629001
- 145, Lendra, New Ramdaspath, Nagpur, Maharashtra - 440010
- No. - 6 - 4 - 80, First Floor, Above Allahabad Bank, Opp. Police Auditorium, V. T. Road, Nalgonda - 508001
- 156A / 1, First Floor, Lakshmi Vilas Building, Opp. To District Registrar Office, Trichy Road, Namakkal, Tamilnadu - 637001
- Shop No. 8, 9, Cellar "Raj Mohammed Complex", Main Road, Shri Nagar, Nanded - 431605
- First Floor, "Shraddha Niketan", Tilak Wadi, Opp Hotel City Pride, Sharanpur Road, Nasik - 422002
- 214 - 215, Second Floor, Shivani Park, Opp. Shankheswar Complex, Kaliawadi, Navsari, Gujarat – 396445
- Shop No. 2, 1st Floor, NSR Complex, James Garden, Near Flower Market, Nellore - 524001
- CAMS Service Center, 401 to 404, 4th Floor, Kanchan Junga Building, Barakhamba Road, New Delhi - 110001
- 5 - 6 - 208, Saraswathi nagar, Opposite Dr.Bharathi rani nursing home, Nizamabad, Andhra Pradesh - 503001
- Commercial Shop No. GF 10 & GF 38, Ground Floor, Ansal Fortune Arcade, Plot No. K - 82, Sector - 18, Noida – 201301

- Shop. No. 1128, First Floor, 3rd Line, Sri Bapuji Market Complex, Ongole - 523001
- Door No. 18 / 507 (3), Anugraha, Garden Street, College Road, Palakkad, Kerala - 678001
- Gopal Trade center, Shop No. 13 - 14, Third Floor, Nr. BK Mercantile bank, Opp. Old Gunj, Palanpur - 385001
- SCO 83 - 84, First Floor, Devi Lal Shopping Complex, Opp RBL Bank, G.T.Road , Panipat, Haryana - 132103
- 13 - A, First Floor, Gurjeet Market, Dhangu Road, Pathankot, Punjab - 145001
- No. 35 New Lal Bagh, Opp. Polo Ground, Patiala - 147001
- 301B, Third Floor, Patna One Plaza, Near Dak bungalow Chowk, Patna 800001
- Shop No. 2, Model Town, Near Joshi Driving School, Phagwara - 144401.
- Number G - 8, Ground Floor, Plot No. C - 9, Pearls Best Height - II, Netaji Subhash Place, Pitampura, New Delhi – 110034
- S - 8, 100, Jawaharlal Nehru Street (New Complex, Opp. Indian Coffee House), Pondicherry - 605001
- C-101/2, 1st floor, near cottage industries, middle point (phoenix Bay), Port Blair, South Andaman, Pin: 744101.
- Opp Dutta Traders, Near Durga Mandir, Balipur Pratapgarh, Uttarpradesh - 230001
- Vartak Pride, 1st Floor, Survey No. 46, City Survey, No. 1477, Hingne budruk, D.P.Road, Behind Dinanath mangeskar Hospital, Karvenagar, Pune - 411052
- C/C. Muneshwar Prasad, Sibaji Colony, SBI Main Branch Road, Near - Mobile Tower, Purnea - 854301
- "Anand Plaza, Shop No. 06, Second Floor, Sarbananda Sarkar Street
- Munsifdanga, Purulia, West Bengal - 723101"
- 17, Anand Nagar Complex, Opposite Moti Lal Nehru Stadium, SAI Hostel Jail Road, Rae Bareilly, Uttar pradesh - 229001
- Rabindra Pally, Beside of Gitanjali Cinema Hall, P O & P S Raiganj, Dist North Dijajpur, Raiganj, West Bengal - 733134
- "First Floor, MIG - 25, Blessed Villa, Lochan Nagar, Raigarh, Chhattisgarh - 496001"
- HIG, C - 23 Sector - 1, Devendra Nagar, Raipur, Chattisgarh - 492004
- Door No. 6 - 2 - 12, First Floor, Rajeswari Nilayam, Near Vamsikrishna Hospital, Nyapathi Vari Street, T. Nagar, Rajahmundry, Andhra Pradesh - 533101
- No. 59 A / 1, Railway Feeder Road, (Near Railway Station), Rajapalayam, Tamilnadu - 626117
- Office 207 - 210, Everest Building, Harihar Chowk, Opp Shastri Maidan, Limda Chowk, Rajkot, Gujarat - 360001
- 4, HB Road No. 206, Second Floor, Shri Lok Complex, H B Road, Near Firayalal, Ranchi, Jharkhand - 834001
- Dafria & Co., No. 18, Ram Bagh, Near Scholar's School, Ratlam, Madhya Pradesh - 457001
- Orchid Tower, Ground Floor, Gala No. 06, S. V. No. 301 / Paiki, 1 / 2, Nachane Municiple Aat, Arogya Mandir, Nachane Link Road, At, Post, Tal. Ratnagiri Dist. Ratnagiri - 415612
- SCO 06, Ground Floor, MR Complex, Near Sonipat Stand Delhi Road, Rohtak - 124001
- 22, Civil Lines, Ground Floor, Hotel Krish Residency, Roorkee, Uttara khand - 247667
- Second Floor, J B S Market Complex, Udit Nagar, Rourkela - 769012
- Opp. Somani Automobile, S Bhagwanganj Sagar, Madhya Pradesh - 470002
- First Floor, Krishna Complex, Opp. Hathi Gate Court Road, Saharanpur, Uttarpradesh - 247001
- No. 2, First Floor, Vivekananda Street, New Fairlands, Salem, Tamilnadu - 636016
- C/o. Raj Tibrewal & Associates, Opp. Town High School, Sansarak Sambalpur, Orissa - 768001
- Jiveshwar Krupa Bldg. Shop. No. 2, Ground Floor, Tilak Chowk Harbhat Road, Sangli, Maharashtra - 416416
- 117 / A / 3 / 22, Shukrawar Peth, Sargam Apartment, Satara, Maharashtra - 415002
- First Floor, Shri Ram Market, Beside Hotel Pankaj, Satna - 485001
- 208, II Floor Jade Arcade Paradise Circle, Hyderabad, Telangana 500 003.

- 47 / 5 / 1, Raja Rammohan Roy Sarani, PO. Mallickpara, Dist. Hoogly, Seerampur, West Bengal - 712203
- Bijlipura, Near Old Distt Hospital, Jail Road ,Shahjahanpur Uttarpradesh - 242001
- Third Floor, R P G Complex, Keating Road, Shillong, Meghalaya - 793001
- First Floor, Opp. Panchayat Bhawan Main gate, Bus stand, Shimla, Himachal Pradesh - 171001
- No. 65, First Floor, Kishnappa Compound, 1st Cross, Hosmane Extn, Shimoga, Karnataka - 577201
- C/o. Gopal Sharma & Company, Third Floor Sukhshine Complex, Near Geetanjali Book depot, Tapadia Bagichi, Sikar, Rajasthan - 332001
- House No. 18 B, First Floor, C/O LT, Satyabrata Purkayastha, Opp To Shiv Mandir, Landmark - Sanjay Karate Building, Near Iskon Mandir, Ambicabathy, Silchar - 788004
- No.78, Haren Mukherjee Road, First Floor, Beside SBI Hakimpara, Siliguri - 734001
- Ground Floor of CA Deepak Gupta, M G Complex, Bhawna Marg, Beside Over Bridge, Bansal Cinerma Market, Sirsa Haryana - 125055
- Arya Nagar, Near Arya Kanya School, Sitapur, Uttarpradesh - 261001
- First Floor, Above Sharma General Store, Near Sanki Rest house, The Mall, Solan, Himachal Pradesh - 173212
- Flat No 109, First Floor, A Wing, Kalyani Tower126 Siddheshwar Peth, Near Pangal High School, Solapur, Maharashtra - 413001
- S C O - 12, First Floor, Pawan Plaza, Atlas Road, Subhas Chowk, Sonapat - 131001
- 18 L Block, Sri Ganganagar, Rajasthan - 335001
- Door No 10-5-65, 1st Floor, Dhanwanthri Complex, Kalinga Road, Opp Chandramouli Departmental Store, Near Seven roads Junction, Srikakulam – 532 001
- Near New Era Public School, Rajbagh, Srinagar, Jammu & Kashmir - 190 008
- 967, Civil Lines, Near Pant Stadium, Sultanpur, Uttarpradesh - 228001
- Shop No. G-5, International Commerce Center, Nr. Kadiwala School, Majura Gate, Ring Road, Surat - 395002
- Shop No. 12, M. D. Residency, Swastik Cross Road, Surendranagar - 363001
- Police Line, Ramakrishnapally, Near Suri Bus Stand, Suri West Bengal - 731101
- Third Floor, B R Complex, No. 66, Door No. 11 A, Ramakrishna Iyer Street, Opp. National Cinema Theatre, West Tambaram, Chennai - 600045
- Holding No. - 58, First Floor, Padumbasan Ward No. 10, Tamluk Maniktala More, Beside HDFC Bank, Tamluk, Purba Medinipur, Tamluk, West Bengal - 721636
- Kanak Tower - First Floor Opp. IDBI Bank / ICICI Bank C.K. Das Road, Tezpur Sonitpur, Assam - 784001
- Dev Corpora, A Wing, 3rd floor, Office no.301, Cadbury Junction, Eastern Express way, Thane (West) - 400 601
- Bangiya Vidyalaya Road, Near Old post office, Durgabari, Tinsukia, Assam - 786.125
- No. F4, Magnam Suraksaa Apatments, Tiruvananthapuram Road, Tirunelveli - 627002
- Shop No. 6, Door No. 19 - 10 - 8, (Opp to Passport Office), AIR Bypass Road, Tirupati, Andhra Pradesh - 517501
- 1 (1), Binny Compound, Second Street, Kumaran Road, Tirupur, Tamilnadu - 641601
- First Floor, Room No. 61 (63), International shopping Mall, Opp. ST Thomas Evangelical Church, Above Thomsan Bakery, Manjady, Thiruvalla - 689105
- Room No. 26 & 27, Dee Pee Plaza, Kokkalai, Trichur, Kerala - 680001
- No 8, First Floor, 8th Cross West Extn, Thillainagar, Trichy, Tamilnadu - 620018
- TC NO: 22/902, 1st - Floor "BLOSSOM" BLDG, OPP.NSS KARAYOGAM, SASTHAMANGALAM VILLAGE P.O, Thiruvananthapuram Trivandrum-695010. Kerala
- PID. No. 88268, Second Floor, Second Cross, M. G. Road, Tumkur, Karnataka - 572101
- 4 B / A 16, Mangal Mall Complex, Ground Floor, Mani Nagar, Tuticorin, Tamilnadu - 628003
- No.32, Ahinsapuri, Fatehpura Circle, Udaipur - 313001

- Guru nanak institute, NH - 1 A, Udampur, J & K - 182101
- Adjacent to our existing Office at 109, First Floor, Siddhi Vinayak Trade Center, Shahid Park, Ujjain - 456010
- 103, Aries Complex, Bpc Road, Off R.C. Dutt Road, Alkapuri, Vadodara, Gujarat - 390007
- 3rd floor, Gita Nivas, Opp Head Post Office, Halar Cross Lane Valsad, Gujarat - 396001
- 208, Second Floor, HEENA ARCADE, Opp. Tirupati Tower, Near G.I.D.C. Char Rasta, Vapi, Gujarat - 396195
- Office No. 1, Second Floor, Bhawani Market, Building No. D - 58 / 2 - A1, Rathyatra Beside Kuber Complex, Varanasi, Uttarpradesh - 221010
- No. DU 8, Upper Ground Floor, Behind Techoclean Clinic, Suvidha Complex Near ICICI Bank, Vasco, Goa - 403802
- BSEL Tech Park, B - 505, Plot No. 39 / 5 & 39 / 5 A, Sector 30A, Opp.Vashi Railway Stationm Vashi, Navi Mumbai - 400705
- Door No. 86, BA Complex, 1st Floor Shop No 3, Anna Salai (Officer Line), Tollgate, Vellore - 632 001
- 40 - 1 - 68, Rao & Ratnam Complex, Near Chennupati Petrol Pump, M.G. Road, Labbipet, Vijayawada, Andhra Pradesh - 520010
- Door. No. 4 - 8 - 73, Beside Sub Post Office, Kothagraharam, Vizianagaram, Andhra Pradesh - 535001
- Flat No. GF2, D. No. 47 - 3 - 2 / 2, Vigneswara Plaza, 5th Lane, Dwarakanagar, Visakhapatnam, Andhra Pradesh - 530016
- H. No. 2 - 4 - 641, F - 7, First Floor, A. B. K Mall, Old Bus Depot Road, Ramnagar, Hanamkonda, Warangal, Telangana - 506001
- Opp. Raman Cycle Industries, Krishna Nagar, Wardha, Maharashtra - 442001
- Second Floor, AFFAS Building, Kalpetta, Wayanad - 673121
- 124 - B / R, Model Town Yamunanagar, Yamuna Nagar, Haryana - 135001
- Pushpam, Tilakwadi, Opp. Dr. Shrotri Hospital, Yavatmal, Maharashtra, 445001

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